

preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."


In compliance to the aforesaid directions of Hon'ble NGT, matter was taken up with Central Pollution Control Board, New Delhi and requested for nomination of representative of CPCB as member of the joint committee, vide this office letter No. JKPCC/NGT/OA-543/258-259, dated 01-07-2024 (**Copy enclosed as Annexure-1**).

Similarly, Joint Secretary, Wetland and Lakes, Ministry of Environment and Forest, Climate Change, Govt was also requested for nomination of their representatives as a members of the Joint Committee constituted by the Hon'ble National Green Tribunal vide this office letter No. JKPCC/NGT/OA-543/262-263 dated 02-07-2024. (**Copy enclosed as Annexure-2**).

The Central Pollution Control Board, New Delhi vide email dated 2nd July 2024 nominated Dr. Narender Sharma, Director/Scientific F, CPCB, RD Chandigarh (**Copy enclosed as Annexure-3**). Similarly, the Govt. of India, Ministry of Environment, Forest and Climate Change, nominated Professor Sanjay Deshmukh, Department of Life Sciences, University of Mumbai as a representative of National Wetland Committee to be a member of the Joint Committee vide Office Memorandum No. W/6/2024-WTL dated 05-07-2024 (**Copy enclosed as Annexure-4**).

Accordingly, the site inspection was conducted on the scheduled date i.e 15-07-2024 notified by the Deputy Commissioner, Srinagar (Nodal Agency in terms of the Hon'ble NGT Order) vide

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Annexure-5).

1. SITE INSPECTION BY THE JOINT COMMITTEE ON 15.07.2024:

The Members of the Joint Committee constituted by the Hon'ble National Green Tribunal visited the Achan Landfill site on 15-07-2024. Besides, following officers also accompanied the Joint Committee during the visit to the Landfill site:

1. Mr. Zahoor Ahmad, Additional District Development Commissioner, Srinagar.
2. Regional Director, J&K Pollution Control Committee, Kashmir.
3. Mr. Aijaz Ahmad Shah, Assistant Commissioner (Revenue) Srinagar.
4. Mr. Nazir Ahmad Baba, Chief Sanitary Officer of Srinagar Municipal Corporation.
5. Mr. Fiaz Ahmad, Divisional Officer, Pollution Control Committee, Srinagar.

2. PROFILE OF SRINAGAR CITY AND WASTE GENERATION STATUS:

Srinagar city with an area of 246 Sqm is largest city of Union Territory of Jammu and Kashmir and lies at average elevation 1586 mtrs from the sea level on the bank of River Jhelum. The population of the Srinagar city is 12.73 lacs as per 2011 census. The current estimated population of Srinagar city is approximately 15.50 lacs. Some of the important Water Bodies and Lakes in and around the Srinagar city are **Dal Lake, Nigeen Lake, Anchar Lake, Khushal sar, Gilsar and Hokersar.**

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The current waste generation in the Srinagar city is around 600 TPD. The waste composition as per the reports of SMC is wet waste = 60% (360 TPD) and dry waste 40% (240 TPD).

3. LANDFIL SITE ACHAN:

Co-ordinates of Dump Site:

Latitude : 34 °5'24" North Latitude.	74 °47'24" East Longitude
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The Landfill Site Achan located at a distance of 10 kms from the centre of the Srinagar City was established in the year 1985 after allotment Land Measuring 517 Kanals and 16 Marlas vide Govt. Order No. Rev. (NDK) 102 of 1985 dated 27-03-1985 for mechanical compost and dumping of city refuse.

The Landfill Site consists of three cells 1, 2, and 3. The Status of the 3 cells at the landfill site is as under:

Cell No. 1 : Comprised of 40 kanals of land was operational from the year 2011 to 2013 and closed / capped in 2013. 1.80 lacs MT waste is dumped in this cell.

Cell No. 2: Comprised of 60 kanals of land was operational from 2013 to 2017. Temporarily capped in 2017. Now again put in operation. About 8.00 lacs MT waste is dumped in the cell.

Cell No. 3: Comprised of 30 kanals of land, was in operation during 2017-2018 and is capped. About 2.00 lacs MT waste is dumped in the cell.

4. STATUS OF LEGACY WASTE AT THE DUMP SITE:

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The daily waste generation in Srinagar city is approximately 600 MT per day. Approximately, 5% of the total waste generated is segregated at the source by the households and retained in the form of valuables. 100 MT waste is segregated manually at the site and remaining approximately 475 MT mixed and unsegregated waste is dumped daily at the site. Therefore, approximately 14.00 lacs MT (365x475x8) the legacy waste is dumped at the site. **454**

The Srinagar Municipal Corporation has prepared an Action Plan for Bio-remediation / Bio-mining of Legacy waste for 11.00 Lacs MT to be completed in 2027 with an estimated cost of Rs. 60.50 crores @ Rs. 550 per MT.

5. OBSERVATIONS AS A MEMBER OF THE JOINT COMMITTEE DURING THE SITE INSPECTION:

The J&K Pollution Control Committee (as a member of the joint committee) during the site inspection observed as under:-

- 1) The daily waste generation in Srinagar city is approximately 600 MT per day. Approximately, 5% of the total waste generated is segregated at the source by the households and retained in the form of valuables. 100 MT waste is segregated manually at the site and remaining approximately 475 MT mixed and unsegregated waste is dumped daily at the site. Therefore, approximately 14.00 lacs MT (365x475x8) the legacy waste is dumped at the site.
- 2) The following waste processing facilities established at the site were found non-functional during the site inspection by the joint committee.

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- i) Mechanical Segregator of 100 TPD (Presently manual segregation being done) is non- functional.
 - ii) Three leachate plants of 120 KLD capacity (60 KLD + 30 KLD + 30 KLD) are non-functional for quite some time.
 - iii) 3 Borewells for testing the quality of ground water not functioning properly.
 - iv) Fecal Sewage Treatment Plant (FSTP) of 130 KLD is non-functional.
 - v) Septage Treatment Plant established at the site was also found non-functional and defunct.
- 3) There was no arrangement found for collection of leachate waste at the site as the leachate treatment facility established at the site was found non-functional and leachate was observed to be flowing in the drain leading to Anchar lake, which is located around 500 meters from the dumping sites.
- 4) The green belt provided at the site was found inadequate and the condition of the road linking to the dump site was also not found good.
- 5) During the site inspection of the joint committee, some local residents, especially, Social Welfare Committee, Zoonimar Srinagar submitted a memorandum pointing out therein that the dumpsite is posing a severe health risk to the residents of the area and requested for addressing the issue by immediate remediation of the legacy waste and taking of measures for abatement of water and air pollution being caused by the dumping of waste at the site (**copy enclosed as Annexure -6**).

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6. CONSENT STATUS AND AVAILABILITY OF LAND AT THE DUMP 456

SITE:

Consent to Establish (Fresh) to the plant was granted by the J&K Pollution Control Board on 30-06-2017, vide Consent Order No. SPCB 416 of 2017 dated 30-06-2017, for a period of one year in the Red Category for waste processing facility at the site:-

- 1) 300 TPD segregation plant
- 2) 200 MTR refused dry fuel (RDF and Material Recovery)
- 3) 200 TPD compost plant.

Land measuring about 902 kanal 10 Marlas allotted / transferred to the Srinagar Municipal Corporation, Srinagar as per the details given below:-

S. No.	Quantum of land allotted / transferred	Purpose	Order No. dated
1)	517 Kanal 16 marlas	For mechanical composts and dumping off city refuse.	No. REW NDK)/102 of 1985 dated 27-3-1985
2)	385 kanal and 13 marla	For expansion and modernization of garbage dumping site at Achan	30-03-2011 by the Deputy Commissioner, Srinagar

The CTE (Fresh) to the SMC Srinagar for operation of the waste processing facilities at the site was granted on 30-06-2017 for a period of one year in the Red Category which was valid up to 30-06-2018. Thereafter, SMC Srinagar initially applied for renewal of the CTO, vide

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application No. 539399 on 04-08-2018, but the consent could not be granted / renewed to the SMC, Srinagar on account of the following deficiencies: -

- The segregation plant was functioning for only 100 TPD against the input of 450 TPD. Rest of the 350 TPD of waste was filled in Cell No. 02 without segregation.
- The MRF was found functional but, the air pollution control system was found defunct.
- The leachate treatment plant established at the site was found defunct.

The SMC again applied for consent to operate (Fresh) on 27-01-2021 for renewal. However, after site inspections by the team of the J&K PCC, the leachate treatment plant and air pollution control system at the site were found defunct and the facility remained continuously in the violations under different provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as a result, the CTO (F) could not be granted.

7. FINDINGS OF THE WATER QUALITY ANALYSIS REPORT CONDUCTED BY THE J&K PCC :

The Water Quality analysis in and around the Achan Dump site was also got conducted by collecting samples of water from various locations from nearby nallah of Achan Dumpsite, as also from the tube well lying within the premises of Achan Dumpsite. The samples of water collected were analysed for various physico-chemical and micro-biological parameters on 12-08-2024.





The Analysis of water samples collected from nearby nallah at different locations indicate that the quality of water in all monitoring locations does not meet the prescribed permissible limit for Class B (outdoor bathing organised) criteria in terms of parameters viz Dissolved Oxygen, Biochemical Oxygen Demand and Faecal and total coliform Organism which indicate inferior water quality in the whole stretch monitored. 458

The J&K Pollution Control Committee is continuously monitoring Anchar lake on monthly basis at 5 designated monitoring locations. The test analysis reports for the month of July 2024 reveals that all 5 locations do not meet the prescribed permissible limit for Class B (Outdoor Bathing).

The ground water samples was also collected from the Tube well lying within the premises of Achan Dumping site. The water quality analysis reveals that the ground water is contaminated near the dumping site (**Copy of water analysis report is enclosed as Annexure 7**).

8. ACTION TAKEN BY THE J&K PCC:

The J&K Pollution Control Committee have conducted inspections of the dumping site from time to time in the past and have pointed out deficiencies and directed to rectify/improve in the functioning of the waste processing facilities established at the site to the SMC and also issued legal notices as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to the Srinagar Municipal Corporation (SMC) for compliance of the Hon'ble NGT orders as well as provisions of Environmental Protection Act, 1986 and Rules made thereunder, but SMC has





not been able to functionalize even basic waste processing facilities established earlier. The details of legal notices issued by the J&K PCC to the SMC are given as under:-

I. Issuance of legal notices:

- a) Legal notice by the Regional Director, PCC Kashmir to Commissioner, SMC vide No. SPCB/ROK/LS/17/183-87 dated 04-02-2017 (copy enclosed as Annexure 8).
- b) A legal notice by the Regional Director PCC Kashmir to the Commissioner, SMC vide No. SPCB/ROK/LS/17/282-84 dated 27-04-2017 (copy enclosed as Annexure 9).
- c) Legal Notice by Member Secretary, J&K PCC to the Commissioner, SMC vide No. SPC/NGT/11/17/391-92 dated 17-06-2019 (copy enclosed as Annexure 10).
- d) Legal Notice by Regional Director, PCC Kashmir to Commissioner, SMC vide No. PCC/RDK/PS/CA/003 dated 17-03-2022 (copy enclosed as Annexure 11).
- e) Legal Notice by Regional Director, PCC Kashmir to Commissioner, SMC vide No. PCC/RDK/PS/2022/453-455 dated 17-10-2022 (copy enclosed as Annexure 12).

II. STATUS OF COMPLIANCE TO THE DIRECTIONS ISSUED Under Section 5 OF THE ENVIRONMENT (PROTECTION) ACT 1986 BY THE CPCB, New Delhi DATED 27-01-2021:

- a) The J&K Pollution Control Committee have submitted department wise details of information for remediation of legacy waste dump site to the CPCB, New Delhi vide letter

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No. JKPCC/LSJ/338/1479-80 dated 16-08-2021 (copy **460**
enclosed as Annexure 13).

- b) The J&K Pollution Control Committee have also advised all the Deputy Commissioner's to ensure integrating Solid Waste Dumpsite on site Emergency plans with the existing offsite District Disaster Management Plan in the Districts prepared by the Local Authorities in compliance with Rule 14 of the Manufacture, Storage and Import of Hazardous
- c) Chemical Rules, 1989 vide No. JKPCC/LSJ/22/338/279-302 dated 25-06-2022. **(copy enclosed as Annexure 14).**
- d) The J&K Pollution Control Committee have also submitted the status of Bio-mining of Legacy waste as received from the respective Municipal Corporations Jammu/Srinagar and Director of Urban Local Bodies, Jammu/Srinagar TO the CPCB vide this office letter No. JKPCC/LS/538/352-53 dated 13-07-2022 **(copy enclosed as Annexure 15).**

**9. STATUS OF ACTION PLAN PREPARED BY THE COMMISSIONER
SMC, SRINAGAR FOR REMEDIATION OF LEGACY WASTE:**

The Commissioner, Srinagar Municipal Corporation was requested to share the Action Plan prepared by SMC for Bio-remediation of the Legacy Waste accumulated at the site and also steps and measures being taken for functionalization of existing Waste Processing Facilities / Setting up of additional Waste Processing Facilities at the site to zero down the





Page 11 of

landfill. Vide this officer letter No. JKPCC/NGT/24/1447-51 dated 23-07-2024 (**Copy enclosed as Annexure 16**).

The Joint Commissioner, SMC Srinagar, has submitted a copy of the Action Plan for Bio-remediation of the Legacy Waste at the dumpsite and daily waste of SMC Srinagar vide his office letter No. SMC / CSO / SWMO/1282-83 dated 06-08-2024. (**copy enclosed as Annexure- 17**).

10) STATUS OF TITLE OF THE LAND UNDER THE DUMPSITE AND VILLAGES FALLING ADJACENT TO THE SITE:

Similarly, Deputy Commissioner, Srinagar was also requested to share the following information vide No. JKPCC/NGT/24/452-56 dated 23-07-2024 (**Copy enclosed as Annexure-18**):-

- 1) *The total land allotted to the SMC for establishment of waste management facility at Achan landfill site as per the revenue record.*
- 2) *Number of the villages falling adjacent to the site, their names and number of the facilities / population residing in these villages.*
- 3) *The status of the allotted land to the SMC as recorded in the Record of Rights (RoR) and Annual Records of the said village along with revenue record.*

The Deputy Commissioner, Srinagar has submitted a report vide his No. DCS/ARA(901)/2024/371 dated 24-08-2024 (**copy enclosed as Annexure-19**)

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As per the report of Deputy Commissioner, Srinagar, the dumpsite **462** is located in village Syedpora, District Srinagar and 5 villages are adjacent/around the landfill site Achan:-

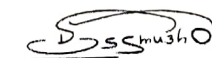
The name of the villages, along with numbers of families and populations residing in these 5 villages is given as under: -

Name of village	No. of Families	Population residing in these villages
Saidapora Achan	1300	6352
Sangam	700	3356
Zoonimar	3558	17548
Dedmaribagh	190	973
Shunglipora	311	1479
	6059	29708

As per the Revenue papers, copy of the Record of Rights (RoR) for the year 1979-80 BK and Jamabandi of the year 1993-94 (AD), land measuring 517 Kanal 16 marlas comprising Khasra No. 1088/417 is recorded with description **Khalsa Sarkar** in the ownership column and with description **Makbuza Sarkar** in the cultivation column. **(Copy of the report along with Revenue abstracts of the land enclosed as Annexure 20).**

Finally, the directions have been issued by the J&K Pollution Control Committee to the Commissioner, Srinagar Municipal Corporation (SMC) for violation of Solid Waste Management Rules, 2016 vide No. JKPC/NGT/3264-72 dated 18-05-2024 **(copy enclosed as Annexure-**





21). The Commissioner, Srinagar Municipal Corporation has been directed to:

- i) Submit status of Consent and Authorization under the specified Acts and Rules, for operation of the Achan landfill site immediately and to submit a comprehensive report on the quantity of solid waste collected, segregated, treated and disposed per day and also submit the quantity of leachate generated and discharged per day.
- ii) Submit an Action Plan for ensuring implementation of the Rules as per the time frame prescribed under Rule 22 of the Solid Waste Management Rules, 2016.
- iii) Submit the Annual Report in Form-IV as prescribed under Rules 24 of the Solid Waste Management Rules, 2016.
- iv) Submit a list of officials of Srinagar Municipal Corporation, who are responsible for continuous violation of Solid Waste Management Rules, 2016 for their prosecution under the Environment (Protection) Act, 1986.
- v) Furnish quantity of solid waste generated in the jurisdiction of Srinagar Municipal Corporation.
- vi) Furnish the quantity of solid waste processed daily in Srinagar Municipal Corporation and disposal thereof.

11) **RECOMMENDATIONS FOR REMEDIAL MEASURES**

The recommendations outlined below are structured into short-term immediate actions and long-term sustainable solutions, ensuring effective pollution control and prevention at the Achan Landfill.

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11. (A) Short-term Immediate Actions:

- i) **Waste Segregation and Reduction at Source:** Enhancing waste segregation practices at the Achan Landfill is critical for effective management of diverse waste streams and minimizing environmental impacts.
- ii) **Establishing Segregation Zones:** Designating specific areas within the landfill for different types of waste, including municipal solid waste (MSW), bio-medical waste (BMW), and plastic waste, is essential. This zoning will facilitate systematic waste disposal and prevent cross-contamination.
- iii) **Educational Campaigns:** Launching comprehensive awareness programmes is crucial to educate local residents, waste generators, and handlers about the significance of segregation at the source. These educational initiatives will promote responsible waste management practices and compliance with regulatory guidelines.
- iv) **Enforcement of Segregation Guidelines:** It is imperative to implement strict monitoring and enforcement measures to ensure adherence to segregation guidelines. Regular audits and inspections will help prevent improper waste mixing and enhance the efficiency of waste processing and disposal operations.
- v) **Temporary Containment Measures:** Implementing immediate containment measures is vital to mitigate existing pollution and prevent further environmental degradation:
 - **Installation of Physical Barriers:** Erecting robust physical barriers around the landfill perimeter will help contain



Engaging local communities and stakeholders is integral to the success and sustainability of long-term waste management strategies:

- **Community Workshops:** Organizing educational workshops and seminars will empower residents with knowledge about sustainable waste practices and the environmental benefits of recycling. These outreach programmes aim to foster a culture of environmental responsibility and encourage active participation in waste reduction initiatives.
- **Public Participation:** Community involvement in waste reduction campaigns and clean-up drives is essential for building collective awareness and commitment to environmental stewardship. Public engagement initiatives will strengthen community bonds and promote a sense of ownership in local environmental conservation efforts.
- Recycling and energy recovery processes maximize resource utilization from waste streams, contributing to sustainable resource management and energy security.
- Transitioning towards a zero-waste approach requires holistic strategies to reduce waste generation, promote reuse, and optimize material cycles within the economy.
- Zero waste principles emphasize waste prevention, product design for longevity and recyclability, and the establishment of closed-loop systems that minimize resource consumption and waste generation.

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- Circular economy principles aim to close material loops and minimize resource depletion by promoting product repair, refurbishment, and remanufacturing. Collaborative initiatives between stakeholders facilitate resource sharing and the development of circular supply chains.
- Interactive workshops and seminars educate community members about waste segregation, recycling practices, and the environmental impacts of waste mismanagement. Hands-on activities and demonstrations reinforce learning outcomes and encourage behavioral change.
- Partnerships between local governments, non-governmental organizations (NGOs), educational institutions, and businesses facilitate knowledge sharing, resource mobilization, and the implementation of collaborative waste management projects.

12) Legal Adherence:

Ensuring strict adherence to regulatory frameworks is paramount. The Solid Waste Management Rules, 2016; Bio-Medical Waste Management Rules, 2016; Plastic Waste Management Rules, 2016; and the Action Plan for Municipal Solid Waste Management, Jammu and Kashmir, 2018, provide the foundational guidelines. Compliance involves not only halting illegal practices but also implementing measures that align with these rules. This includes detailed scrutiny of current practices against legal standards, identifying gaps, and implementing corrective actions.

13) Infrastructure Development:



Establishing robust infrastructure for waste processing and segregation is fundamental to improving waste management practices. The current inadequacies in infrastructure contribute significantly to environmental degradation and health hazards. Modern waste processing facilities must be introduced, adhering strictly to environmental norms. This includes facilities for composting, recycling, bioremediation, and potentially waste-to-energy technologies. Each facility should be strategically located to optimize waste management efficiency and minimize environmental impact. The infrastructure plan should consider scalability and future demands, ensuring long-term sustainability.

14) Timeline for Implementation of Remedial Measures:

The implementation timeline delineates phases designed for the systematic execution of remedial actions, addressing short-term urgencies, medium-term expansions, and long-term sustainability.

- a) **Short-term Actions:** Immediate interventions are crucial to mitigate pressing issues within the first 6 months. These include:
- ***Waste Segregation:*** *Implementing stringent protocols for waste segregation at the source to minimize contamination and optimize resource recovery.*
 - ***Containment Measures:*** *Erecting physical barriers and employing temporary covering methods to prevent further spread of pollutants.*
 - ***Community Awareness:*** *Launching comprehensive educational campaigns to foster residents' understanding of*

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the importance of waste management practices and compliance with regulations.

b) **Medium-term Actions:** Over the subsequent 1-2 years, efforts will focus on expanding infrastructure and technology deployment:

- **Infrastructure Scaling:** Constructing additional waste processing facilities and upgrading existing ones to handle increased volumes efficiently.
- **Technological Integration:** Introducing advanced technologies for enhanced waste treatment and resource recovery, thereby reducing reliance on landfill disposal.
- **Capacity Building:** Training personnel in modern waste management techniques and safety protocols to ensure effective operations and compliance.

c) **Long-term Actions:** The long-term strategy spans 3-5 years, emphasizing sustainable practices and continual improvement:

- **Zero Waste Goals:** Working towards achieving zero landfill waste through comprehensive waste reduction, recycling, and reuse strategies.
- **Environmental Monitoring:** Establishing a robust monitoring framework to track progress, assess environmental impacts, and adapt strategies as necessary.
- **Public Engagement:** Sustaining community involvement through ongoing education, participation in waste management initiatives, and feedback mechanisms to foster a culture of environmental stewardship.

15) Data Collection:

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Continuous monitoring of air, soil, and water quality parameters will provide critical insights into environmental impacts associated with the landfill site. Advanced analytical techniques will be employed to detect pollutants and assess their concentrations, ensuring early identification of potential risks to public health and ecosystem integrity.

16) Conclusion:

i) High Volume of Daily Waste Deposition:

The Achan Landfill currently receives 450 metric tons of waste daily, far exceeding the permissible limits set by regulatory frameworks. This excessive deposition not only strains the landfill's capacity but also exacerbates environmental pollution. The sheer volume of waste poses severe health hazards to nearby communities and underscores the urgent need for effective waste management strategies.

ii) Pollution of Nearby Water Bodies:

Improper waste disposal practices at the Achan Landfill have are likely to contaminate of nearby water bodies, most notably Achan Lake. The pollutants discharged into these water bodies include leachate, heavy metals, and organic contaminants, posing a threat to aquatic life and ecosystem health. Moreover, there is a significant risk of downstream contamination, impacting Dal Lake—a vital ecological and cultural asset of the region. The contamination of water bodies threatens biodiversity and compromises water quality, affecting human health and livelihoods dependent on these resources.

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iii) **Non-Compliance with Waste Management Rules:**

The inspection has identified non-compliance of the waste management rules, including the Solid Waste Management Rules, 2016; Bio-Medical Waste Management Rules, 2016; Plastic Waste Management Rules, 2016; and the Action Plan for Municipal Solid Waste Management, Jammu and Kashmir, 2018.

iv) **Inadequate Infrastructure for Waste Processing:**

The existing infrastructure at the Achan Landfill must be improved to manage the volume and diversity of waste generated. The absence of modern waste processing facilities hinders adequate waste segregation, recycling, and treatment.

v) **Investment in Modern Waste Processing Technologies:**

Allocate resources for establishing state-of-the-art waste processing facilities at the Achan Landfill. To optimize waste management practices, these facilities should integrate advanced technologies, such as bioremediation, composting, anaerobic digestion, and waste-to-energy systems. By adopting innovative technologies, the landfill can reduce waste volumes, minimize environmental pollution, and enhance resource recovery through sustainable practices.

vi) **Engagement of Local Communities:**



Engage local communities through comprehensive awareness programmes and participatory initiatives. Educate residents on sustainable waste management practices, promote recycling initiatives, and encourage behavioral changes to minimize waste generation. Community involvement fosters a sense of ownership and responsibility towards environmental stewardship. Collaborate with local stakeholders, including community leaders, educational institutions, and non-governmental organizations, to mobilize collective efforts in achieving ecological sustainability goals.

vii) Integration of Circular Economy Principles:

Promote circular economy principles to minimize waste generation and maximize resource efficiency at the Achan Landfill. Encourage industries and businesses to adopt sustainable production practices, prioritize product reuse and recycling, and reduce reliance on single-use plastics. Implement policy incentives and regulatory frameworks that support the transition towards a circular economy, thereby promoting economic growth while reducing environmental impact.

viii) Capacity Building and Training:

Invest in capacity-building initiatives to enhance technical expertise and operational capabilities in waste management practices. Provide training programmes for personnel involved in waste handling, environmental monitoring, and



regulatory compliance. Continuous professional development and knowledge exchange forums will empower stakeholders to implement best practices and adapt to evolving environmental challenges effectively.

ix) **Public-Private Partnerships:**

Foster collaborations between government agencies, private sector entities, and civil society organizations to leverage collective expertise and resources in waste management innovation. Public-private partnerships can facilitate investments in sustainable infrastructure, technology transfer, and knowledge sharing, thereby accelerating progress towards sustainable development goals. Collaborate with industry leaders and academic institutions to drive innovation in waste management solutions and promote industry-wide best practices.

x) **Addressing Environmental and Public Health Risks:**

The primary concern at the Achan Landfill is the excessive daily deposition of approximately 450 metric tons of waste, well beyond permissible limits. This unsustainable practice strains the landfill's capacity and contributes to environmental pollution and health hazards for nearby communities. The contamination of nearby water bodies, notably Achan Lake, further exacerbates the ecological impact, potentially affecting downstream areas, including the

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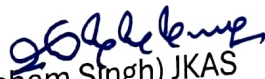
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iconic Dal Lake. Immediate cessation of illegal dumping and strict enforcement of waste management regulations are imperative to halt further degradation and protect water quality and biodiversity.


xi) Importance of Regulatory Compliance:

The inspection has identified widespread non-compliance with key waste management rules, including the Solid Waste Management Rules, 2016; Bio-Medical Waste Management Rules, 2016; and Plastic Waste Management Rules, 2016. This regulatory neglect underscores systemic failures in waste handling practices and necessitates stringent enforcement measures. Establishing a legal framework and implementing robust monitoring systems are essential to ensure compliance, uphold environmental standards, and hold those responsible for environmental harm accountable.

Dr. Narinder Sharma,
Director / Scientist 'F',
Regional Director,
CPCB, Chandigarh


(Ghansham Singh) JKAS
Member Secretary
J&K PCC

Prof. Sanjay Deshmukh,
Department of Life Science,
Mumbai University

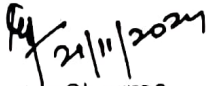

Dr. Bilal Mohi-ud-Din Bhat (I.A.S)
Deputy Commissioner,
Srinagar

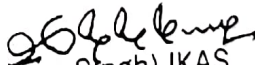


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Dr. Navinder Sharma,
Director/ Scientist 'F',
Regional Director,
CPCB, Chandigarh


(Ghansham Singh) JKAS
Member Secretary
J&K PCC

Prof. Sanjay Deshmukh,
Department of Life Science,
Mumbai University


Dr. Bilal Mohi-ud-Din Bhat (I.A.S)
Deputy Commissioner,
Srinagar

Item No. 19

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 543/2024

Raja Muzaffar Bhat

Applicant

Versus

MOEF

Respondent(s)

Date of hearing: 30.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Itisha Awasthi, Advocate

Respondents: Mr. G.M. Kawoosa and Ms. Palak Mittal, Advocate for DC and MC Srinagar.
Mr. G. Arudhra Rao, Advocate for Respondent No. 10
Mr. Rajkumar, Advocate for CPCB.
Ms. Nidhi Jaswal Advocate for MoEF (through VC)

ORDER

1. The Tribunal is considering the issue of improper waste management within the municipal limits of Srinagar resulting in various kinds of pollution. The Tribunal by order dated 15.05.2024 had issued notice to the respondents and had also formed a joint Committee.

2. The report on behalf of the J&K PCC has been filed and the said report reveals the following non-compliance/violation at the instance of Srinagar Municipal Corporation:-

"5. OBSERVATIONS AS A MEMBER OF THE JOINT COMMITTEE DURING THE SITE INSPECTION:

1)&2).....xxx.....xxx.....xxx

3) *There was no arrangement found for collection of leachate waste at the site as the leachate treatment facility established at the site was*

found non-functional and leachate was observed to be flowing in the drain leading to Anchar lake, which is located around 500 meters from the dumping sites.

- 4) The green belt provided at the site was found inadequate and the condition of the road linking to the dump site was also not found good.
- 5) During the site inspection of the joint committee, some local residents, especially, Social Welfare Committee, Zoonimar Srinagar submitted a memorandum pointing out therein that the dumpsite is posing a severe health risk to the residents of the area and requested for addressing the issue by immediate remediation of the legacy waste and taking of measures for abatement of water and air pollution being caused by the dumping of waste at the site (**copy enclosed as Annexure -6**).

6. CONSENT STATUS AND AVAILABILITY OF LAND AT THE PUMP SITE:

Consent to Establish (Fresh) to the plant was granted by the J&K Pollution Control Board on 30-06-2017, vide Consent Order No. SPCB 416 of 2017 dated 30-06-2017, for a period of one year in the Red Category for waste processing facility at the site:-

- 1) 300 TPD segregation plant
- 2) 200 MTR refused dry fuel (RDF and Material Recovery)
- 3) 200 TPD compost plant.

Land measuring about 902 kanal 10 Marlas allotted / transferred to the Srinagar Municipal Corporation, Srinagar as per the details given below:-

S. No.	Quantum of land allotted / transferred	Purpose	Order No. dated
1)	517 Kanal 16 marlas	For mechanical composts and dumping off city refuse.	No. REW NDK)/102 of 1985 dated 27-3-1985
2)	385 kanal and 13 marla	For expansion and modernization of garbage dumping site at Achan	30-03-2011 by the Deput Commissioner, Srinagar

The CTE (Fresh) to the SMC Srinagar for operation of the waste processing facilities at the site was granted on 30-06-2017 for a period of one year in the Red

Category which was valid up to 30-06-2018. Thereafter, SMC Srinagar initially applied for renewal of the CTO, vide application No. 539399 on 04-08-2018, but the consent could not be granted / renewed to the SMC, Srinagar on account of the following deficiencies: -

- The segregation plant was functioning for only 100 TPD against the input of 450 TPD. Rest of the 350 TPD of waste was filled in Cell No. 02 without segregation.
- The MRF was found functional but, the air pollution control system was found defunct.
- The leachate treatment plant established at the site was found defunct.

The SMC again applied for consent to operate (Fresh) on 27-01-2021 for renewal. However, after site inspections by the team of the J&K PCC, the leachate treatment plant and air pollution control system at the site were found defunct and the facility remained continuously in the violations under different provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as a result, the CTO (F) could not be granted.

7. FINDINGS OF THE WATER QUALITY ANALYSIS REPORT CONDUCTED BY THE J&K PCC:

The Water Quality analysis in and around the Achan Dump site was also got conducted by collecting samples of water from various locations from nearby nallah of Achan Dumpsite, as also from the tube well lying within the premises of Achan Dumpsite. The samples of water collected were analysed for various physico-chemical and micro-biological parameters on 12-08-2024.

The Analysis of water samples collected from nearby nallah at different locations indicate that the quality of water in all monitoring locations does not meet the prescribed permissible limit for Class B (outdoor bathing organised) criteria in terms of parameters viz Dissolved Oxygen, Biochemical Oxygen Demand and Faecal and total coliform Organism which indicate inferior water quality in the whole stretch monitored.

The J&K Pollution Control Committee is continuously monitoring Anchar lake on monthly basis at 5 designated monitoring locations. The test analysis reports for the month of July 2024 reveals that all 5 locations do not meet the prescribed permissible limit for Class B (Outdoor Bathing).

The ground water samples was also collected from the Tube well lying within the premises of Achan Dumping site. The water quality analysis reveals that the ground water is contaminated near the dumping site

(Copy of water analysis report is enclosed as Annexure 7)."

3. The report further reveals that repeated notices have been issued by the RO, J&K PCC to the Commissioner, SMC but there is no improvement in compliance of the norms.

4. The Member Secretary, J&K PCC, present virtually, has submitted that the report of the joint Committee is almost ready and a copy of the draft report has been sent to respondent no. 8, Deputy Commission, Srinagar but no response from him has been received till now. Learned Counsel appearing for respondents no. 8 and 9 seeks two weeks to file the reply. In that reply, respondent no. 8 will also explain the reason for keeping the draft of the joint Committee report to himself and not finalizing/signing it. It will be open to all the other respondents to file their response by way of an affidavit within four weeks and rejoinder, if any, can be filed within two weeks thereafter.

5. Learned Counsel for respondent no. 10 submits that the reply has been filed today. He is directed to supply a copy thereof to all the concerned parties.

6. List on 12.12.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. Afroz Ahamd, EM

August 30, 2024
Original Application No. 543/2024
SN.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi

No: JKPCC/NGT/OA 543/ 258-959

Date:- 01-07-2024

Sub:- Hon'ble NGT Order dated 15-05-2024 in O.A No. 543/2024 titled Raja Muzaffar Bhat V/s
Ministry of Environment, Forest and Climate Change (MoEF&CC).

Sir,


Kindly refer to the subject captioned above and to submit that the Hon'ble NGT, Principal Bench, New Delhi in the aforesaid OA vide its order dated 15-05-2024 issued following directions:-

"9. To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.

10. The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

It is therefore, requested to nominate representative of the Central Pollution Control Board, New Delhi, as a member of the joint committee constituted by the Hon'ble NGT and name & contact no. of the said officer may kindly be communicated to this office so that date for joint visit with a Deputy Commissioner, Srinagar could be finalized.

Your faithfully,


(Ghansham Singh) JKAS
Member Secretary 1-7-24
J&K PCC

Copy to the:-

1. The Deputy Commissioner, Srinagar for information.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Joint Secretary,
Wetlands and Lakes,
Ministry of Environment and Forests, Climate Change,
Government of India,
New Delhi.

No: JKPCC/NGT/OA 543/262-263

Date: 2 -07-2024

Sub:- Hon'ble NGT Order dated 15-05-2024 in O.A No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC).

Sir,

Kindly refer to the subject captioned above and to submit that the Hon'ble NGT, Principal Bench, New Delhi in the aforesaid OA vide its order dated 15-05-2024 issued following directions:-

- "9. To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.**
- 10. The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."**

It is therefore, requested to kindly nominate representative of the **National Wetland Committee, MoEF & CC**, as a member of the joint committee constituted by the Hon'ble NGT and name & contact no. of the said officer may please be communicated to this office so that date for joint visit with a Deputy Commissioner, Srinagar could be finalized.

Your faithfully,

(Ghansham Singh) JKAS

Member Secretary 2.7.24
J&K PCC

Copy to the:-

1. The Deputy Commissioner, Srinagar for information.



Member Secretary <membersecretaryjkspcb@gmail.com>

Fwd: Nomination in the NGT Matter of OA No. 543/2024; Raja Muzaffar Bhat Versus MOEF&CC

1 message

Member Secretary <membersecretaryjkspcb@gmail.com>
To: anuradha pcb <anuradhapcb@gmail.com>

2 July 2024 at 11:56

----- Forwarded message -----

From: **Nikita Grover** <nikitag.cpcb@gov.in>
Date: Mon, 1 Jul 2024 at 18:05
Subject: Nomination in the NGT Matter of OA No. 543/2024; Raja Muzaffar Bhat Versus MOEF&CC
To: Deputy Commissioner Srinagar <dcsgr-jk@nic.in>
Cc: Member Secy JKPC <membersecy.pcb@jk.gov.in>, membersecretaryjkspcb <membersecretaryjkspcb@gmail.com>, SARLA KADAM PA <kadams.cpcb@nic.in>, Narender Sharma <narendersharma.cpcb@nic.in>

Sir/Madam,

This has reference to the NGT Order dated 15/05/2024 (Copy attached) in the matter of Original Application No. 543/2024 ; Raja Muzaffar Bhat Versus MOEF&CC whereby, the Hon'ble NGT has directed to constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC.

In this regard, I am directed to inform you that Dr. Narender Sharma, Director/Scientist 'F', CPCB, RD Chandigarh (Mobile: 9814004377; Email; narendersharma.cpcb@gov.in) is nominated as the representative of Member Secretary, CPCB in the Joint Committee constituted by the Hon'ble Tribunal. He may kindly be contacted directly for further proceedings in this matter.

Regards

Nikita Grover

Scientist-B/वैज्ञानिक-ख

Central Pollution Control Board/केंद्रीय प्रदूषण नियंत्रण बोर्ड

Regional Directorate, Chandigarh/क्षेत्रीय निदेशालय, चंडीगढ़

Copy to: Member Secretary, J&K Pollution Control Committee, Jammu, for kind information and necessary action please.

O.A. No. 543_2024.pdf
341K

File No. W/6/2024-WTL
Government of India
Ministry of Environment, Forest and Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh
New Delhi -110003
Date: 05.07.2024

OFFICE MEMORANDUM

Subject: OA No. 543/2024; titled as Raja Muzaffar Bhat vs. MoEF, before NGT-Principal Bench, New Delhi –Constitution of Committee regarding.

This has reference to the order of National Green Tribunal (NGT) dated 15th May 2024 (a copy is enclosed). In the said order, it is directed that '

To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.

The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

2. In view of above, Prof Sanjay Deshmukh has been nominated as representative of National Wetlands Committee (NWC) as the member of the Joint Committee.

This is issued with the approval of the competent authority.


(Rajasekhar Ratti)

Scientist D



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER / DISTRICT MAGISTRATE
SRINAGAR

Email: dcsgr-jk@nic.in, Phone No. 0194-2477033 / 2472580

Meeting / Site Inspection Notice

Sub:- Hon'ble NGT Order dated 15-05-2024 in O.A No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC). Notification for date of the meeting and site inspection – thereof.

Whereas, the Hon'ble NGT, Principal Bench, New Delhi in the aforesaid OA vide its order dated 15-05-2024 directed as under:-

“9. To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.

10. The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

Whereas, the matter was taken up with the Central Pollution Control Board, New Delhi and National Wetland Committee, MoEF&CC for nomination of their representatives as members of the Joint Committee constituted by the Hon'ble NGT.

Whereas, the Central Pollution Control Board, New Delhi, vide mail dated 1st July 2024 nominated **Dr. Narender Sharma, Director/Scientist F, CPCB, RD Chandigarh** as the representative of Central Pollution Control Board, New Delhi and Govt. of India, MOEF&CC, Wetland Division vide No. W/6/2024-WTL dated 05-07-2024 nominated **Prof. Sanjay Deshmukh, Department of Life Sciences, University of Mumbai** as representative of the National Wetland Committee as members of the Joint Committee.

Accordingly, following members of joint committee are requested to attend a meeting in the office of the Deputy Commissioner, Srinagar on 15-07-2024 at 12:00

[Handwritten signature]

- Non be followed by a site visit of the joint committee at Achan Landfill Site, Srinagar, as directed in the aforementioned order of the Hon'ble NGT.

1. Prof. Sanjay Deshmukh, Department of Life Science, Mumbai University.
2. Sh. Ghansham Singh, Member Secretary, J&K Pollution Control Committee.
3. Dr. Narender Singh, Director/Scientist F, CPCB, RD Chandigarh.


68.07.24

**Deputy Commissioner,
Srinagar**

No: - DCS/DDMA/Thq/24/2655-62

Dated: - 08 - 07 - 2024

Copy to the :-

1. Chairman J&K, Pollution Control Committee for information & necessary action.
2. Commissioner SMC, Srinagar for favour of information
3. All Visiting members for information and necessary action.
4. SSP Srinagar, for favour of information and necessary action.
5. Tehsildar Eidgah, for favour of information and with the directions to prepare a brief regarding the site for ready reference of the visiting committee.

بِسْمِ اللَّهِ الرَّحْمَنِ الرَّحِيمِ

SOCIAL WELFARE COMMITTEE

ZOONIMAR, SRINAGAR

Regd.No. _____

J&K. 190011, Zadibal Constituency, Ward 8

Ref.No. 54-SWC/2024

Dated 15-07-2024

Memorandum:

To:

The Joint Committee Framed by Hon'ble National Green Tribunal .

Subject: Urgent Need to Shift the Illegal Garbage Dumping Site which Causes Tremendous Health Hazards to a locality living within 10 Km radius.

Respected Members of Joint Committee.

I am writing to bring to your immediate attention the pressing issue of illegal garbage dumping in Achhan area, which is posing severe health risks to the residents. Despite numerous complaints, protests which turned ugly and killed two and injured hundreds the situation remains unchanged, it is imperative that the government takes prompt action to address this crisis by shifting the site to some feasible location because:

- * The Selection of this Dumping site itself is unscientific because no law allows conversion of a wetland into garbage dump.
- * The conversion of any area to dumping site is possible only if the water table is below 10 meter, the land is barren / waste land and is away from residential area. * Also that the dumping site is placed in mid of agricultural land that toxicates the ground water and soil making it unfit for cultivation and other activities.

 socialwelfarecommitteezoonimar@gmail.com


 9810528154

 9810528154

 socialwelfarecommitteezoonimar

 socialwelfarecommitteezoonimar

9796167774 / 7006144987


BMM

SOCIAL WELFARE COMMITTEE**ZOONIMAR, SRINAGAR**

Regd.No. _____

J&K. 190011, Zadibal Constituency, Ward 8

Ref.No. 54-SW/C/24Dated 15/7/24

- * The dumping site is originally a heritage site Bagh - i - Shugufa which should have been protected and preserved under Ancient monuments and archaeological sites and remains act 58
- * Illegal garbage dumping in Achan has led to a significant increase in cancer cases and other health problems among residents.
- * The dumping site cannot be properly managed because it is on wetland and does not fulfil the pre-requisites for dumping site The Seepage coming out from the garbage moves into the water bodies like Anchar Sar, Sind River to Jhelum and to famous sweet water lake the Wolar lake as well. It causes pollution and environmental hazards
- * Thousands of Kannals of agricultural land near the site has been rendered waste due to seeping of contaminated water from the site which passes in to this land.
- * Residents have time and again complained about the foul smell, contaminated water sources and breeding of disease-carrying insects but have never been heard.

Our Simple Demands in this regard are :

- # **Immediate closure and removal of the garbage dump.**
- # Provision of alternative waste management solutions for already accumulated waste.
- # Strict enforcement of environmental laws and regulations.



بِسْمِ اللَّهِ الرَّحْمَنِ الرَّحِيمِ

SOCIAL WELFARE COMMITTEE

ZOONIMAR, SRINAGAR

Regd.No. _____

J&K. 190011, Zadibal Constituency, Ward 8

Ref.No. 54-SWC/24

Dated 15/7/24

We request a prompt response and action plan to address this critical issue. Please acknowledge receipt of this memorandum and inform us about the steps taken to resolve this matter.

Sincerely yours



 socialwelfarecommitteezoonimar@gmail.com

 9810528154

 9810528154

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 [socialwelfarecommitteezoonimar](https://www.instagram.com/socialwelfarecommitteezoonimar)

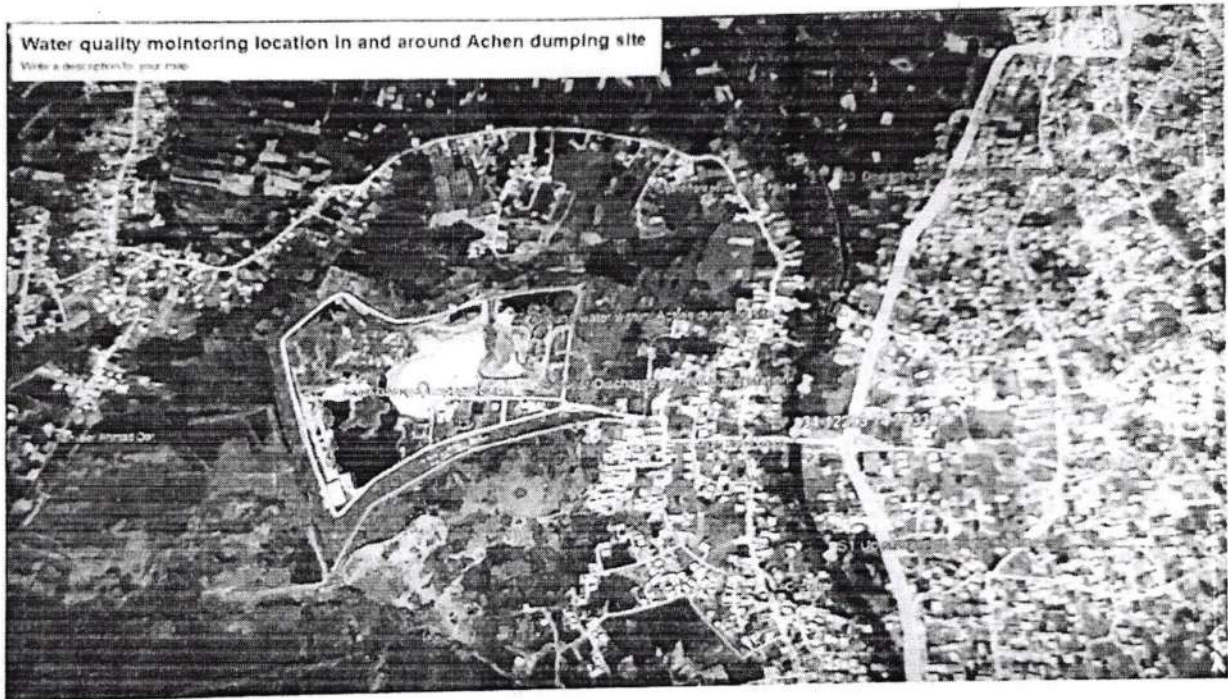


J & K Pollution Control Committee
Shiekh-ul-Alam Complex Rajbagh Kashmir

Water quality assessment in and around Achen Dumping Site

In compliance to the directions water samples were collected on 12/08/2024 from various location from near by nallah of Achen Dumping Site .The description of sampling locations is as under:-

- 1.S1=Up stream of Aiwa Bridge
- 2.S2=Near discharge point of pumping station
- 3.S3=Down stream of Aiwa Bridge prior its entry into Anchar lake .



The water samples of the aforementioned locations were analysed for various Physico-chemical and Microbiological parameters. The water quality analysis data is enclosed as **Annexure-I**.

The analysis of samples collected from Near by Nallah at different locations indicate that **water in all Mointoring locations does not meet the prescribed permissible limit for 'Class B' (Out door Bathing Organised) criteria in terms**

permissible limit for 'Class B' (Out door Bathing Organised) criteria in terms of parameters viz Dissolved Oxygen ,Biochemical Oxygen demand and faecal and total coliform Organisms which indicate inferior water quality in the whole stretch monitored .This can be attributed to addition of deleterious waste into the water body. It is noteworthy to mention here that during the inspection the drain emerging from Achen dumping site carrying leachate was plugged as new drain is under construction.


Besides J&K Pollution Control Committee is Continuously monitoring Anchar lake on Monthly basis at five designated monitoring locations . The test analysis report for the Month of July,2024 is enclosed herewith as **Annexure 2**. The test analysis report reveals that all five location do not meet the prescribed permissible limit for 'Class B' (Outdoor Bathing Organized) .

The ground water sample was also collected from the tube well lying within the premises of Achen dumping site .Water quality analysis annexed herewith as **Annexure 3** report reveals that the ground water is contaminated near the dumping site.

Submitted for favour of information and further necessary action.

NO:- PCC/ROK/Lab-Coord/AD site/24-25/39

Dated:-19/08/2024


Lab Coordinator
Srinagar



J&K Pollution Control Committee
Rajbagh, Srinagar Kashmir

Annex-1

1. Location		Near Achan Dumping Site			
2. Date of Sample		12-08-2024			
S.NO	Parameters	Up Stream of Aiwa Bridge	Near Discharge Point of Pump Station	Down Stream of Aiwa Bridge Prior its entry into Anchar Lake	Primary water quality criteria for Bathing (class B)
1	Air Temperature oc	31.5	30	31	-
2	Water Temperature °c	25.2	26.2	26	-
3	pH	7.15	7.1	7.12	6.5 -8.5
4	Conductivity µs/cm ³	439	481	433	-
5	T.D.S	201	220	198	-
6	Dissolved Oxygen	1.2	1.1	1.6	>5mg/l
7	C.O.D	88	96	80	-
8	B.O.D	14.8	17.2	13.2	<3mg/l
9	Phosphate (Po ₄ -P)	0.722	0.867	0.814	-
10	Ammonical Nitrogen	6.09	6.402	5.568	-
11	Sulphate	31.66	31.81	32.11	-
12	Nitrate Nitrogen	1.416	1.896	1.432	-
13	Hardness	180	184	160	-
14	Calcium	41.68	47.29	45.69	-
15	Magnessium	18.46	16.05	11.17	-
16	Total Alkalanity	168	170	168	-
17	Chloride	30	36	30	-
18	Turbidity NTU	12	29	15	-
19	Total coliforms After 24 hrs CFU/100m	52000	74000	61000	-
20	Feecal coliform count After 24 hrs CFU/100ml	21000	32000	26000	500 Desirable 2500 Maximum

➤ All values are in mg/l/l Except pH ,temperature ,Turbidity and conductivity.

➤ Feecal and Total Coliform done by Bio Lab.

➤ Ground Water samples were also collected from the Tube well lying within the premises of Achan Dumping Site.

Samples collected by

Analyzed by

Lab Coordinator



J&K Pollution Control committee
Office of The Regional Director – Kashmir
 Shiekh-ul-Alam Complex Rajbagh Kashmir

Analysis Report

Physico Chemical Characteristics of Anchar Lake for the Month of July, 2024

Date of Sampling:-29/07/2024

S/NO	Sampling spots	Air Temp	Water Temp	pH	Conductivity	TDS	DO	COD	BOD	Phosphate	Ammonium Nitrate	Sulphate	Hardness	Calcium	Magnesium	Total Alkalinity	Chloride	Turbidity
1	Anchar lake: Near Sangam: 4045	25.9	23.6	7.1	451.0	225.0	1.2	115.38	14.8	0.179	1.602	39.99	170.0	39.27	17.49	180.0	34.0	5.0
2	Anchar lake: Central Anchar:	27.1	23.6	7.23	431.0	211.0	4.9	59.22	6.2	0.075	4.362	47.41	150.0	42.48	10.69	180.0	24.0	4.0
3	Anchar lake: Sindh Entry: 4043	27.0	18.1	7.27	453.0	226.0	3.0	30.76	4.8	0.145	1.344	46.359	152.0	36.87	22.5	194.0	22.0	5.0
4	Anchar lake: Near Jenab Sahab: 4047	25.6	23.5	7.1	478.0	239	0.5	138.45	15.6	0.751	5.202	39.39	180.0	36.87	21.38	206.0	40.0	3.0
5	Anchar lake: Near SKIMS Soura: 4046	25.3	23.6	7.13	448.0	227.0	0.9	76.92	7.200	0.635	2.226	36.36	168.0	40.08	16.52	170.0	40.0	9.0
	Primary water quality criteria for Bathing (class B)	-	-	6.5 -8.5	-	-	>5mg/l	-	<3mg/l	-	-	-	-	-	-	-	-	-

→All Values are in mg/l except pH, ,turbidity & Temperature.

Samples collected by

Handwritten signature

Analyzed by

Handwritten signatures

Handwritten signature
I/C Water Lab



J&K Pollution Control Committee
Rajbagh, Srinagar Kashmir

Annex-3

1. Location		Ground Water within Achan Dumping Site			
2. Date of Sample		12-08-2024			
S.NO	Parameters	Test Result	ISI0500 (2012)		Tolerance limit for Class A (CPCB)
			Desirable	Maximum	
1	Air Temperature oc	28	-	-	-
2	Water Temperature °c	18	-	-	-
3	pH	6.83	6.5- 8.5	No Relaxation	6.5-8.5
4	Conductivity µs/cm ³	1057.0	-	-	-
5	T.D.S	528.0	500	2000	500
6	Dissolved Oxygen	1.1	-	-	6mg/l or more
7	C.O.D	96.0			
8	B.O.D	19.4	-	-	2mg/l or less
9	Phosphate (Po ₄ -P)	0.516	-	-	-
10	Ammonical Nitrogen	7.620	0.5	No Relaxation	-
11	Sulphate	15.45	200	400	400
12	Nitrate Nitrogen	2.05			
13	Hardness	466.0	200	600	300
14	Calcium	96.79	75	200	200
14	Magnessium	53.94	30	100	100
16	Total Alkalanity	602.0	200	600	-
17	Chloride	14.00	250	1000	250
18	Turbidity NTU	57.00	1	5	
19	Total coliforms After 24 hrs CFU/100m	28000	-	-	
19	Feecal coliform count After 24 hrs CFU/100ml	12000	500	2500	

- All values are in mg/l Except pH ,temperature ,Turbidity and conductivity.
- The Maximum permissible limit is given in case the alternative source is not available.
- Feecal and Total Coliform done by Bio Lab.

Samples collected by

Analyzed by

Lab Coordinator



Government of Jammu & Kashmir
J&K State Pollution Control Board
Office of the Regional Director Kashmir

Sheikh-ul-Alam Complex, Rajbagh, near Government Silk Factory, Srinagar-190008
www.jkspcb.in (email: regionaldirector@spcb.jk.gov.in) (Tel 0194-2135911/telefax 2311842)

350 Annex-8
494

1. Commissioner,
Srinagar Municipal Corporation,
Karan Nagar, Srinagar.
2. Chief Sanitation Officer, Srinagar Municipal Officer.
3. M/s Khalari Infra Structure Pvt. Ltd., Srinagar.

URGENT

No: SPCB/ROK/LS/17/183-87

Dated: 04-02-2017

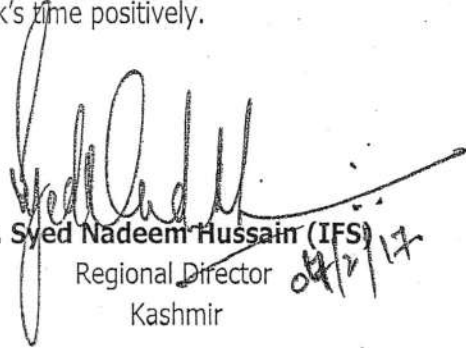
Subject: Malfunctioning of Municipal Solid Waste dumping site at Achen, Srinagar.

NOTICE

- Whereas, no unit can be put in operation without the necessary Pollution control measures/devices as envisaged under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- Whereas, it is mandatory for Srinagar Municipal Corporation to take adequate measures for control of Pollution from its own sources within the premises of Landfill site at Achen.
- Whereas, it is mandatory for Municipal Corporation to ensure that no air pollution problem or any nuisance is created in the area due to discharge of the emission from the Landfill site.
- Whereas, Municipal Corporation is bound to achieve the quality of effluent discharge within the prescribed permissible norms.
- Whereas, it is mandatory for Municipal Authority to provide adequate arrangements for accidental leakages/discharge of any pollutant that has adverse impact on Environment.
- Whereas, during the inspection of the site by undersigned along with Scientist and District officer Srinagar on 1st February 2017 and following observations were made:
 - 1) That, good housekeeping practices were not adopted at the site as the waste dumped at cell 2nd is not covered with thin layer of soil at the end of each working day which results in bad odour at the site.
 - 2) That, out of three leachate treatment plants only two LTPs were found functional resulting large gap of leachate generation and treatment as **one 60 KLD LTP was found defunct**, thereby seriously compromising the capability of the said unit.

- 3) That, huge quantity of leachate was also found oozing from the 2nd cell in an uncontrolled manner which gets discharged into premises ultimately finding its way into public drainage which otherwise should go into leachate treatment plant for treatment. Hence is a serious potential health hazard.
- 4) That, no green belt of suitable plant species has been raised
- 5) That, **Methane Gas Flare** installed in the 1st cell to prevent the emission of methane gas into the atmosphere was found defunct thereby becoming a serious threat to public health.
- 6) **That ground water pump near dumping site was found defunct**, due to the reason the ground water sample could not be collected from the site.


Therefore, in light of the above, you are directed to explain as to why legal action as warranted under law should not be initiated within week's time positively.


Dr. Syed Nadeem Hussain (IFS)
Regional Director
Kashmir

Copy to:

1. Chairman J&K SPCB Jammu for information.
2. Member Secretary J&K SPCB Jammu for information.

S.No.	Product/Material of test	Specific Test performed	Test Method / Standard against which tests are performed	Range of Testing/ Limit of Detection
1.	Waste Water	Conductivity	APHA (22 nd Edition) 2510 – B, 2-54 to 2-55. 2012	1 µmhos/cm -30000 µmhos/cm
		Total Suspended Solids	APHA 2540 D, 2-66 to 2-67 22 nd Ed. 2012	10 mg/l to 15000 mg/l
		Total Solids	APHA (22 nd Edition) 2540 B, 2-64:2012	10. mg/l to 20000 mg/l
		Total Dissolved Solids	APHA (22 nd Editio0n) 2540 C, 2-65:2012	
		Chemical Oxygen Demand	APHA 5220 B, 5-17 to 5-18, 22 nd Ed. 2012	10-90000 mg/L
		Bio – chemical Oxygen Demand 5 days at 20°C	APHA 5210 B, 5-5 to 5-10, 22 nd Ed. 2012, 4500 OC, 4-139 to 4-140,22 nd Ed.2012.	5- 60000 mg/L
		3 days at 27°C	IS-3025 part 44:1993 Bio – Chemical Oxygen Demand	
		Chloride	APHA 4500 – Cl B , 4-72 to 4-73, 22 nd Ed.2012.	5 - 2000. mg/l
		Phosphate – P	APHA 4500 – PD , 4-154 to 4-155,22 nd Ed.2012.	0.05 -10 mg/l
		Oil & Grease	APHA (22 nd Edition) 5520 B, 5-40:2012	05mg/l to 200 mg/l
		pH	APHA 4500 H ⁺ - B. 4-92 to 4-96, 22 nd Ed,2012	2 – 14
		NH ₃ - N	APHA 4500 NH ₃ – B & C, 4-110 to 4-112, 22 nd Ed,2012	1 – 100 mg/l
Cr ⁶⁺	APHA 4500 Cr - B, 3-69 to 3-70, 22 nd Ed,2012	0.1 – 10 mg/l		


 Government of Jammu & Kashmir
J&K State Pollution Control Board
 Office of the Regional Director Kashmir
 Sheela-ul-Ahli Complex, Bagbigh, near Government Silk Factory, Srinagar-190008
 www.jkspcb.in Email: regionaldirector@jkspcb.com (Tel: 0194-2331911/Telex: 2331843)

Commissioner,
 Srinagar Municipal Corporation,
 Karan Nagar, Srinagar.

No: SPCB/ROK/LS/17/2017-84

Dated: 27-4-2017 **27.4.2017**

Subject: Unscientific functioning of Municipal Solid Waste dumping site at Achan, Srinagar.

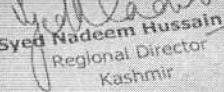
NOTICE

- Whereas, every municipal dumping site is to be maintained as per provisions of Solid Waste Management Rules 2016.
- Whereas, it is mandatory for Srinagar Municipal Corporation to take adequate measures for control of pollution at landfill site in Achan.
- Whereas, it is mandatory for Municipal Corporation to ensure that no air pollution problem or any nuisance is created in the area due to discharge of the emission from the landfill site.
- Whereas, it is mandatory for Municipal Corporation to provide adequate arrangements for accidental leakages/discharge of any pollutant that has adverse impact on environment.
- Whereas, during the inspection of the landfill site by the officers of the Board, following shortcomings were observed:
 - 1) That Cell 1st which has been capped & closed needs maintenance. Methane Gas Flare was not in working condition.
 - 2) That Cell 2nd which is still operational has received Solid Wastes almost double the quantity of its designed capacity.
 - 3) That Leachate Treatment Plants (LTPs) installed at the site are not being properly operated and significant volume of leachate is discharged without any treatment, finding its way into nearby natural drainage.
 - 4) That green belt of suitable plant species needs to be raised and also internal roads at the dumping site need to be maintained.

Page 1 of 2

5) That, very poor housekeeping practices were adopted at the site.

Therefore, in light of the above, you are directed to rectify the above mentioned shortcomings and submit compliance within 15 days from the issuance of the present notice.


Dr. Syed Nadeem Hussain (IFS)
Regional Director
Kashmir

Copy to:

1. Chairman J&K SPCB Jammu for information.
2. Member Secretary J&K SPCB Jammu for information.

Government of Jammu and Kashmir
J&K State Pollution Control Board



Winter office: November-April
 Parivesh Bhawan, Gladni,
 Transport Nagar, Narwal,
 Jammu. (J&K) 180006.
 Ph./Fax. 0191-2476925

Summer Office: May-October
 Sheikh-ul-Alam Campus,
 Behind Govt. Silk Factory,
 Rajbagh, Srinagar (J&K) 190008
 Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

The Commissioner,
 Srinagar Municipal Corporation,
 Srinagar

No.: SPC/NGT/II/17/391-92

Dt. : 17/06/2019

Subject :- Non operation of Leachate Treatment Plants (LTPs) at Achen Landfill site.


Sir,

It has been reported by the Regional Director Kashmir vide his letter No. SPCB/RDK/W.Lab/19-20/09 dated 27-05-2019 that LTPs at landfill site Achen are defunct for quite a long time and advisories issued by the field officers of the Board at site for making the same functional have not been properly responded as LTPs continue to be defunct, resulting in discharge of Leachate without treatment. .

The Achan dumping site is nearby to the water body of Anchar Lake and any laxity in proper treatment of wastes is bound to effect the environment adversely in general and the water body in particular.

You are therefore, directed to make the LTPs functional within 2 to 3 days and report compliance, failing which further action warranted under law, including imposition of environmental cost upon Srinagar Municipal Corporation shall be taken in light of Hon'ble National Green Tribunal (NGT) directions in O.A. 606 at your own risk and cost.

Yours faithfully,


 (B. M. Sharma) IFS
 Member Secretary
 J&K SPCB

Copy to the :-

Regional Director, SPCB Kashmir for information and to get the site inspected again and submit report within weeks time.





Government of Jammu & Kashmir
J&K Pollution Control Committee
Office of the Regional Directorate-Kashmir
Sheikh-ul-Alam Complex, Rnjbagh, near Government Silk Factory, Srinagar-190008
Email: regionaldirectorj&k@gmail.com
Tel/fax 0194-2311842

Commissioner
SMC, Srinagar.

No:- PCC/ROK/PS/CA/003

Dated:- 07.03.2022


Subject:- Consent to Operate (F) in favour of M/s Land fill Site SMC.
Ref:- Your Online Application No. 539399 dt.04-08-2018.

Sir,

With regard to the subject and reference cited above it is to intimate that your Online application stands examined and it has been revealed that dumping/ land filling is not being carried out as specified under Solid Waste Management Rules, 2016, therefore you are hereby advised that the Online application under reference can only be processed subject to rectification of deficiencies as has been pointed out by concerned District officer/ I/c Water Lab, failing which your application shall be recommended for closure and legal action as warranted under rules shall follow, which may even include levying of Environmental compensation.

Encl:- Report Copy Enclosed

Yours faithfully


Regional Director
PCC, Kashmir

7/3/22



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR
Sheikh-ul-Adham Campus, Rajbagh, near Government Silk F.I. Colony, Srinagar - 190008
www.jkspccb.in | e-mail: regionaldirector@rediffmail.com | Tel: Fax 0194-2311747

The Commissioner
Srinagar Municipal Corporation
Karan Nagar,
Srinagar

No.: PCC/RDK/PS/2022/453-455 Dated:- 17-10-2022

Subject:- Consent to Operate (Fresh) case of M/S Landfill Site, Srinagar Municipal Corporation, Syedpora Achan, Srinagar.

Reference:- SMC's Online Application No. 539399 dt. 27-01-2021.

Sir,

Apropos to the subject cited above, it is to convey that CTO(F) case of M/s Achan Landfill Site Srinagar Municipal Corporation, Syedpora Srinagar which is an integrated Solid Waste Management Plant with 350 TPD Segregation Plant, 200 Meter RDF and Material Recovery Plant and 200 TPD Compost Plant was examined and found deficient for various reasons, as enumerated below:-

1. The Plant was inspected on 31-03-2021 and found functional with capacity of 350 TPD. Segregation Plant was functioning only for 100 TPD against an input of 450 TPD of Solid Waste. 350 TPD of Solid Waste was filled in Cell No.02 without segregation. The Material Recovery Plant was found functional but Leachate Treatment Plant was found defunct, which was being managed by J&K ERA.
2. Inspection team issued necessary on-spot instructions to officers of SM for rectification of the same and to run the plant as per Solid Waste Management Rules and instructions issued by the Hon'ble National Green Tribunal in OA No. 606/2014 in the compliance of Municipal Waste Management Rules, 2016.
3. The plant was further inspected on 31-08-2021 by a team of Pollution Control Committee, Kashmir and no considerable steps were taken for improvement / rectifications of the discrepancies highlighted during the previous inspection conducted on 31-03-2021.
4. This office letter dated 14-11-2021, sensitized the SMC about the matter, however no response has been received from your side till date.
5. It has been observed that the plant was operated upon in violation of the Municipal Solid Waste Management Rules, 2016 which is an offence and attracts the legal action prescribed in Solid Waste Management Rules, 2016 which leads to levying of heavy Environment Compensation as per the

formula devised by Hon'ble NGT and prosecution in the Hon'ble Court of Law.

In view of above, you are once again requested to do the needful within a fortnight and report back to this office, so that plant is again inspected and case is decided for CTO (P) on merits. Failing to reply, it will be presumed that you have nothing to say and JK Pollution Control Committee is at liberty to proceed further, as per Municipal Solid Waste Management Rules, 2016.

Yours faithfully,



17.X.2022
(Rafi Ahmad Bhat)SFS
Regional Director Kashmir

Copy to the :-

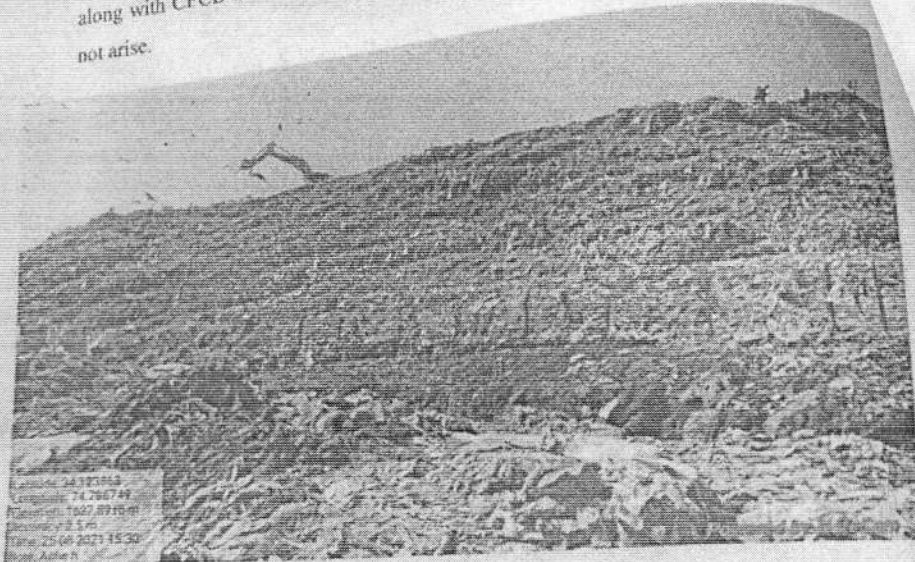
1. Member Secretary, JKPCC for information please.
2. PA to Chairperson, JKPCC for information of the Chairperson.

INSPECTION REPORT OF ACHAN MUNICIPAL SOLID WASTE LANDFILL SITE OF SRINAGAR CITY,

In compliance to the directions the, undersigned Committee members visited the sites Achan MSW Landfill Site on 25th August, 2021 and the following observations were made:-

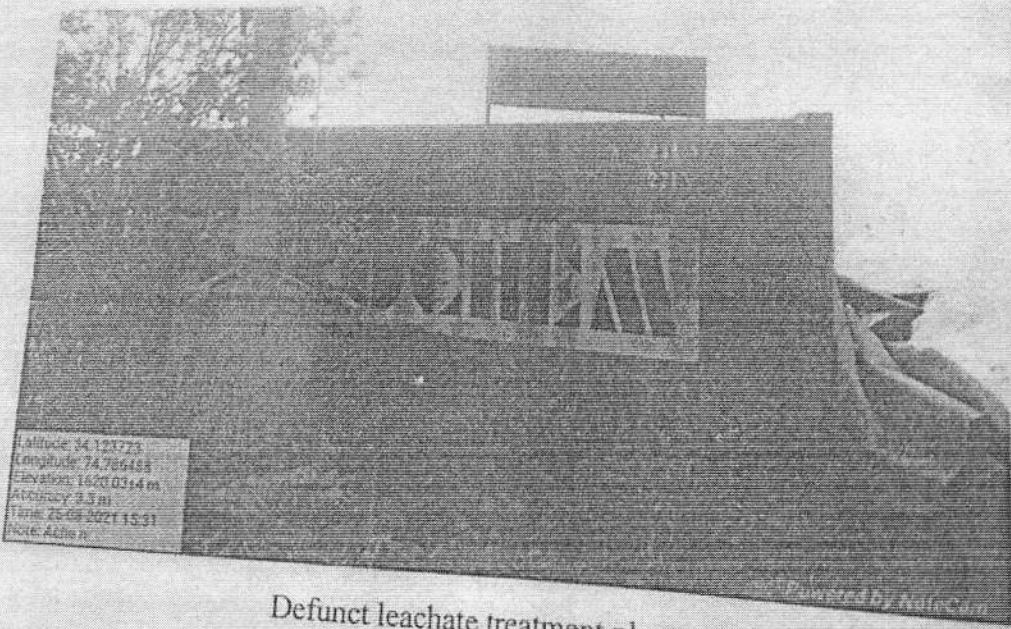
- Sanitary landfill site is managed by Srinagar Municipal Corporation (SMC) and has been used for dumping of un-segregated solid waste for the last more than 28 years. The Landfill site has been established in the year 1985 comprising of 606 Kanals of land at Sidepora- Achan. This is the only Landfill site available with Srinagar Municipal Corporation (SMC) as on date for disposal of city garbage.
- As per the information provided by the representative of the SMC, at present nearly 450 MT of mixed waste is being dumped on the Sanitary Landfill Site at Achan per day.
- The waste generated from Srinagar city include both biodegradable and non-biodegradable are being transported to the site without any prior segregation as specified under Solid Waste Management Rules 2016.
- Three cells have been designed/ constructed for the disposal of the waste. 1st and 3rd cell has been closed with top cover. The 2nd cell is presently operational that was already overloaded nearly 50% in year 2017 and the waste is still being dumped in the cell and the height of the cell has been overburdened manifolds .
- During site visit, it was found that the waste dumped at the landfill site in 2nd cell was uncovered due to which the waste was emanating foul smell.
- For the treatment of leachate from Landfill site, authority has installed three leachate treatment plants (LTPs) of capacity 30 KLD, 60 KLD and 30 KLD based on Reverse Osmosis technology in the year 2015. During the inspection, all the three plants were found defunct and the concerned agency has paid no heed to the notice issued earlier by PCC.
- The leachate oozing out from various locations in the 2nd cell was found scattered all around the land fill site including the drains and the open area of landfill site and emanates foul smell. Such an un-scientific disposal of leachate will have adverse impact on environment in general and inhabitants of area in particular. During the inspection one pump was found near landfill site for unscientific disposal of leachate from the landfill site

• The segregation plant having capacity of 100 TPD along with the composting plants were found defunct. Scientist B air lab inspected the site previously on 17/07/2021 along with CPCB Scientist found the same status hence the question of PCDs does not arise.



Latitude: 24.121043
Longitude: 74.796749
Elevation: 1627.8916 m
Accuracy: 3.5 m
Time: 25-08-2021 15:30
Note: Aishwarya

Present solid waste disposal site without using any cover.



Latitude: 24.121773
Longitude: 74.796455
Elevation: 1627.0314 m
Accuracy: 3.5 m
Time: 25-08-2021 15:31
Note: Aishwarya

Defunct leachate treatment plant



Winter office: November-April
Parivesh Bhawan, Glodni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.

Email: membersecretaryjkspcb@gmail.com

The Member Secretary,
Central Pollution Control Board,
Delhi – 110032.

No:- JKPC/LSJ/338/ 1479-80

Date:- 16-08-2021.

Sub:- Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM) Rules – 2016.

Ref:- i) No. B-11011/UPC-II/MSW (Direction) 2020-21/4135 dt. 30-07-2021.
ii) No. B-11011/UPC-II/MSW (Direction) 2020-21/15329 dt. 27-01-2021

Sir,

Kindly refer Central Pollution Control Board communication numbers under reference regarding submission of information on **biomining of legacy waste** as per format.

In this regard, the information on the prescribed format of CPCB is herewith enclosed, as received from Housing and Urban Development Department, J&K, for favour of information and necessary action, please.

Yours faithfully,

Encl:- Format as received from HUDD.

(B.M. Sharma) IFS
Member Secretary
J&K PCC, Jammu

Copy to the:- P.A to Chairman for information of the Chairman, J&K PCC, Jammu.

Housing and Urban Development Department

Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM), Rules-2016 regarding bio-mining of legacy waste.

Department wise information for remediation of legacy waste dumpsites

Department	Name of the City	Dumpsite location	Quantity of waste at dumpsite (T)	Is fresh waste still being dumped at the dumpsite	If yes, Quantity of waste being dumped (TPD)	Has remediation of legacy waste done (yes/No/under consideration)	If Y/under consideration- please Attach Action Plan	Has disposal of legacy waste been planned in accordance with CPCB guidelines (Y/N)	Has leachate management system been provided (Y/N)
Srinagar Municipal Corporation	Srinagar	Achan	9.50 lac MT	Yes	400-450 MT/day	Under consideration. The DPR prepared by SMC has been sent to Chief Engineer, Mechanical for technical vetting, before accord of AA.	Enclosed as Annexure A	Yes	Yes
Jammu Municipal Corporation	Jammu	Bhagwati Nagar	1.20 Lac Ton	No	No	In Progress	Nil	Yes	No Leachate found
Directorate of Urban Local Bodies, Jammu									
Director, Urban Local Bodies, Jammu	Katra	Tan-Talab	69000	Yes	35	Under consideration	Action Plan enclosed as Annexure - A2	Yes	Yes
	Samba	Mandhera	21500	Yes	4.7	Under consideration		Yes	Yes
	Bhaderwah	Dhranga	5000	Yes	1.5	Under consideration		Yes	Yes
	Kathua	Berain Pattan	5000	Yes	20	Under consideration		Yes	Yes

Directorate of Urban Local Bodies, Kashmir									
Director Urban Local Bodies, Kashmir	Anantnag	Donipawa	50000	Yes	50	Yes, DPR has been formulated	NA	Yes	No
	Bijbehara	Kerkadal Bijbehara (Zirpara) 15000	Yes	15	15		NA	Yes	No
	Pahalgam	Sarbal	1500	NO	0		NA	Yes	No
	Baramulla	Jetty Khawajabagh W. No. 21	20000	Yes	30		NA	Yes	No
	Kunzer	Near Sumo Stand Kunzer	1500	Yes	3		NA	Yes	No
	Kulgam	Lirrow Kulgam (J&K)	15000	Yes	18		NA	Yes	No
	Pampore	Galander Pampore	10000	Yes	12		NA	Yes	No
	Shopian	Sofananmon near DC Office	10000	Yes	20		NA	Yes	No
		Total	123000				148		

Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu



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Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311163.

email: membersecretaryjkspcb@gmail.com

District Collector,
(Deputy Commissioner)
District _____.

No: JKPCC/LSJ/22/338/279-302

Dt: 25-06-2022.

Sub:- Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 – regarding Fire Incidents at MSW Dumpsites.

Ref.:- CPCB directions no. CP-99/143/2021-UPC-II-HO-CPCB-HO/1569 dt. 26-5-2022

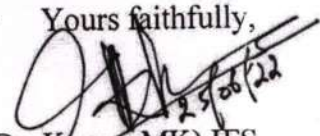
Sir,

Kindly refer to CPCB directions dt. 26th May 2022 on the referred subject, you are advised to ensure integrating solid waste dumpsites on-site Emergency plans with the existing off-site District Disaster Management Plans in respective Districts prepared by local authorities in compliance with Rule 14 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

Matter Urgent.

Encl: CPCB directions dt. 26th May 2022.

Yours faithfully,


(Dr. Kumar MK) IFS
Member Secretary
JK Pollution Control Committee
Jammu

Copy to :

1. The Commissioner/Secretary to Govt., Forest, Environment and Ecology Department, Civil Secretariat, Jammu/Srinagar.
2. Regional Director, PCC Jammu/Kashmir.
3. PA to Chairperson for kind information of the Chairperson JKPCC Jammu.

Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu



Winter office: November-April
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Jammu. (J&K) 180006.
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email: membersecretaryjkspcb@gmail.com

- a) Commissioner,
Jammu Municipal Corporation,
Jammu.
- b) Commissioner,
Srinagar Municipal Corporation,
Srinagar.
- c) Director,
Urban Local Bodies,
Kashmir.
- d) Director,
Urban Local Bodies,
Jammu.

No: JKPCCL/LSJ/22/338/268-278

Dt: 25-06-2022.

Sub:- Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 – regarding Fire Incidents at MSW Dumpsites.

Ref.:- CPCB directions no. CP-99/143/2021-UPC-II-HO-CPCB-HO/1569 dt. 26-5-2022

Sir,

In Compliance to directions issued by Central Pollution Control Board under Section 5 of Environment (Protection) Act 1986. You are advised to immediately address the following issues within your jurisdictions.

1. Conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located within jurisdiction addressing the following issues:-
 - a) The onsite emergency plan to cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
 - b) The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues / scenarios cited above.
 - c) The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites.

J&K STATE POLLUTION CONTROL BOARD
(JAMMU)

Receipt No. 1500
28/6/22
One

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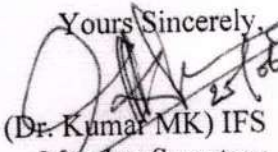
- d) *The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.*
2. *Implementation on priority interim measures listed below till the time on-site / off site Emergency plans are prepared and implemented.*
- a) *Fresh waste not to be disposed at the dumpsite where bio-remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-waste / Lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.*
- b) *Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive action be undertaken. Further temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35° C to 59° C. Treated leachate / water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.*
- c) *Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of waster for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.*
- B*

- d) *Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc.*
- e) *Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.*

Further, you are requested to furnish updated information w.r.t biomining of legacy waste viz.:-

- a) List of legacy waste dumpsites in local bodies / corporations.
- b) Analysis of various screened fractions i.e. RDF(Refuse Derived fuel), fine earth / bio earth etc. prior to its disposal / utilization.
- c) Preparation of Action plan for utilization / disposal of screened fractions
- d) Adequate provisions for leachate treatment.
- e) Maintenance of records / documents for disposal / utilization of the RDFs or fine earth and other material.

Encl: CPCB directions dt. 26th May 2022.

Yours Sincerely,

 (Dr. Kumar MK) IFS
 Member Secretary
 JK Pollution Control Committee
 Jammu.

Copy for information and necessary action to:-

- i. The Member Secretary, Central Pollution Control Board, East Arjun Nagar, Delhi.
- ii. Regional Director, PCC Jammu/Kashmir.
- iii. Environmental Engineer, JKPCJ Jammu for information and preparation of necessary compliance in consultation with RDs, in a time bound manner.
- iv. PS to Principal Secretary to Govt. Housing and Urban Development Department, Civil Secretariat, Jammu/Srinagar for information of Principal Secretary.
- v. P.S to Commissioner/Secretary to Govt., Forest, Environment and Ecology Department, Civil Secretariat, Jammu/Srinagar for information of Commissioner/Secretary.
- vi. PA to Chairperson for kind information to Chairperson, JK PCC Jammu.



Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter office: November-April
Parivesh Bhawan, Gladini,
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Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)-
Ph./Fax.0194-2311165/190008

Email: membersecretaryjkpcb@gmail.com

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

No.: JKPCC/LS/352/2022
Date: 13/07/2022
Sub: Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016-regarding Fire incidents at MSW Dumpsites- Regd. Updated information w.r.t. Bio-mining .
Ref: CPCB letter No. CP-99/143/2021-UPC-II-HO-CPCB-HO; dt: 26-05-2022.

Sir,

Apropos to the subject and reference quoted above, updated information w.r.t directions dated 27.1.21 regarding status of Biomining of legacy waste as received from respective Municipal Corporations and Department of Urban Local Bodies, Jammu / Kashmir is enclosed herewith in the prescribed format.

Encls: As above

Yours Sincerely,

(K. Ramesh Kumar) IFS
Member Secretary
JKPCC, Jammu
13/07/22

Copy to PA to Chairperson JKPCC for information of the Chairperson.

13/07/22
WA - Member
JKPCC

Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM), Rules-2016 regarding bio-mining of legacy waste.

Tabulated information for remediation of legacy waste dumpsites

Department	Name of the City	Dumpsite location	Quantity of waste at dumpsite (T)	Is fresh waste still being dumped at the dumpsite	If yes, Quantity of waste being dumped (TPD)	Has remediation of legacy waste done (yes/No/under consideration)	If Y/under consideration- please Attach Action Plan	Has disposal of legacy waste been planned in accordance with CPCB guidelines (Y/N)	Has leachate management system been provided (Y/N)
Jammu Municipal Corporation	Jammu	Bhagwati Nagar	1.20 Lakh MT	No	No	Yes	N. A	Yes	No Leachate found
		Kot Bhalwal dumpsite	3.90 Lakh MT (Estimated)	Yes	460 TPD	Under consideration	Attached	Yes	Yes
Srinagar Municipal Corporation	Srinagar	Achan Saidpora, Srinagar	12.00 lac MT	Yes	400 TPD	Under consideration	Attached	Yes	Yes
Directorate of Urban Local Bodies, Jammu									
Urban Local Bodies, Jammu	Katra	Tan-Talab	65000	Yes	38	Under consideration	Work Order for bioremediation of Katra legacy waste site allotted, and taken up. Tendering for rest of local bodies is under process.	Yes	N/A
	Samba	Mandhera	16500	Yes	9	Under consideration		Yes	N/A
	Bhaderwah	Dhranga	1000	Yes	5	Under consideration		Yes	N/A
	Kathua	Berain Pattan	50000	Yes	32	Under consideration		Yes	N/A
	Udhampur	Sui Chakhar	15000	Yes	23	Under consideration		Yes	N/A
	Doda	Akramabad	7500	Yes	10	Under consideration		Yes	N/A
		Total		1,55,000		117			
Directorate of Urban Local Bodies, Kashmir									
Urban Local Bodies, Kashmir	Anantnag	Danipoawa	19060	Yes	60	Under consideration	No Action Plan	N/A	N/A
	Pampore	Patalbag	24574.4	No	N/A	Under consideration		N/A	N/A
	Shopian	Sofanaman	15763.2	No	N/A	Under consideration		N/A	N/A
	Bijbehara	Kerkadal	9336	No	N/A	Under consideration		N/A	N/A
	Pahalgam	Sarbal	5846.4	No	N/A	Under consideration		N/A	N/A
	Tral	Takya Raazaq Shah Trali Bala	4689.6	No	8.5	Under consideration		N/A	N/A
		Total		79270		68.5			

Jammu and Kashmir Pollution Control Committee

Anneure - 16

514

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu. 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

**The Commissioner,
Srinagar Municipal Corporation,
Srinagar**

No. JKPCCI *net/24/447-51*

Dt. *23* -07-2024.

Sub:- Hon'ble NGT order dated 15-05-2024 in O.A. No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC)

Sir

Please refer the subject captioned above. In this connection, I am to say that in compliance to the directions of Hon'ble NGT dated 15-05-2024, following members of the Joint Committee constituted by the Hon'ble NGT visited the Achan Landfill site on 15-07-2024 scheduled date for the visit :

- 1) Prof. Sanjay Deshmukh, Department of Life Sciences, Mumbai University.
- 2) Ghansham Singh, Member Secretary, JK Pollution Control Committee (undersigned)
- 3) Dr. Narinder Sharma, Director/Scientist 'F' CPCB, RD Chandigarh.

Mr. Zahoor Ahmed, Additional District Development Commissioner Srinagar, Mr. Aijaz Ahmed Shah, Assistant Commissioner (Revenue) Srinagar (Representative of DC Srinagar), and Mr. Nazir Ahmed Baba, Chief Sanitary Officer of SMC Srinagar (representative of Commissioner SMC), also accompanied the visiting members of the committee at the site.


The Chief Sanitary Officer of SMC Srinagar, Mr. Nazir Ahmed Baba briefed the visiting members of the committee about the status of action being taken by the SMC for disposal of the waste at the site. The Chief Sanitary Officer of SMC apprised at the site that a detailed **Action Plan** has been prepared by the SMC for Bio-remediation of the legacy waste accumulated at the site as well as for disposal of daily generated waste of the Srinagar city brought at the site. He further apprised that efforts for functionalization of the 1 MRF/Segregator, 2 Leachate Treatment Plants and 1 Septage Treatment Plant, which are non-functional for quite some time at the site are also under way.

25/07/24

During the visit of the Committee, some local residents as also the Social Welfare Committee, Zoonimar Srinagar, also submitted a memorandum to the visiting members of the Committee at the site in which the said welfare committee among other issues also pointed out that the dumping site is originally a heritage site i.e. Bagh-i-Shagufa and the area is actually the wetland (copy of the representation enclosed).

In this connection, you are requested to kindly share the Action Plan prepared by SMC for Bio-remediation of the legacy waste accumulated at the site as also steps and measures being taken for functionalization of the existing waste processing facilities / setting up of additional waste processing facilities at the site to zero down landfill as the same is required for finalization of Report to be submitted to Hon'ble NGT in the aforesaid O.A.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 23.7.24
JKPCC

Copy to :-

- 1) Financial Commissioner (Additional Chief Secretary), Forest, Ecology and Environment department, Civil Secretariat, J&K, Jammu/Srinagar for kind information.
- 2) The Commissioner/Secretary to Government, Housing and Urban Development Department, Civil Secretariat, J&K, for favour of kind information.
- 3) The Divisional Commissioner, Kashmir for favour of information.
- 4) The Deputy Commissioner, Srinagar for information.

No: SMC/CSO/SWMO/1282.03
Dated: 6/8/2024

The Member Secretary,
Jammu & Kashmir Pollution Control Committee,
Jammu.

Subject: Hon'ble National Green Tribunal order dated 15/5/2024 in OA No. 543/2024 titled Raja Muzaffar Bhat v/s Ministry of Environment, Forest and Climate Change (MoEF&CC)

Reference: Your No. JKPCC/NGT/24/1447-51 dated 23/7/2024 followed by No. JKPCC/NGT/24/3593-97 dated 3/8/2024.

Sir,

Apropos to the subject cited above and as desired, a detailed report along with requisite annexures is attached herewith for favour of further course of action into the matter.

Yours faithfully,



Joint Commissioner,
Srinagar Municipal Corporation.

Copy to:

1. Commissioner, SMC for information.

Compliance Report: Solid Waste Management Action Plan Srinagar Municipal Corporation (SMC):

1. Executive Summary

This report outlines the comprehensive action plan prepared by Srinagar Municipal Corporation (SMC) to address legacy waste remediation at the Achan dumpsite and functionalization of existing and proposed waste processing facilities. The plan aims to achieve 100% scientific processing of municipal solid waste in alignment with Solid Waste Management Rules 2016 and Swachh Bharat Mission 2.0 guidelines.

2. Current Scenario

2.1 Population and Waste Generation

- Current estimated population (2024): 15.50 lakhs
- Projected population (2026): 16,69,168
- Current waste generation: 600 Tonnes Per Day (TPD)
- Projected waste generation (2026): 918.04 TPD
- Per capita waste generation: 550 grams/day

2.2 Waste Composition

- Wet waste: 60% (360 TPD currently, projected 459.02 TPD by 2026)
- Dry waste: 40% (240 TPD currently, projected 459.02 TPD by 2026)

2.3 Existing Processing Capacity

- Total processing capacity: 150 TPD
- Wet waste processing: 50 TPD (Composting)
- Dry waste processing: 100 TPD (Material Recovery Facility)

Implementation Phase: Proposal for out sourcing existing Wet waste processing and Dry waste processing is been and being shortly tendered.



3. Legacy Waste Remediation at Achan Dumpsite

3.1 Site Assessment

- Total quantity of legacy waste: 11 lakh MTs

3.2 Action Plan

a) Preparatory Phase:

- Contour survey completed with assistance from NIT Srinagar
- DPR prepared for estimating quantity, volume, and waste characterization (Copy of DPR attached as **Annexure A**)

b) Implementation Phase:

- Estimated cost: Rs. 60.50 Crore (@ Rs. 550/MT for 11 lakh MT)
- Technology: Bio-mining/Bioremediation

c) Current Status:

Tendered (Tendered opening on 06 Aug 2024 (Copy RFP and tender document attached **Annexure B**)

- Timeline: To be completed by 2027

4. Additional Proposed and approved waste processing Facilities under SBM 2.0

a) Proposed Plant or Upgrades: Composting Plant

- Target capacity: 459.02 TPD
- Estimated cost: Rs. 52.79 Crore
- Timeline: May 2026
- Current status: DPR under Process

4.2 Material Recovery Facility (MRF)

a) Proposed Upgrades:

- Target capacity: 459.02 TPD
- Estimated cost: Rs. 39.02 Crore

- Technology: Advanced sorting and recycling equipment, RDF production unit
- b) Current Status:
 - DPR under Process

4.4 Scientific Landfill

a) Existing Infrastructure:

- 3 landfill cells at Achan site (2 capped, 1 operational)

b) Proposed New Cell No.4:

- Capacity: 5 lac MTs
- Estimated cost: Rs. 29.50 Crore
- Technology: Engineered sanitary landfill as per SWM Rules 2016

c) Current Status:

- Letter of Intent (LoI) under process

(Copy RFP and tender document attached **Annexure C**)

4.5 Garbage Transfer Stations (GTS)

a) Proposed Facilities:

- Number of GTS: 12
- Total capacity: 367.22 TPD
- Estimated cost: Rs. 16.56 Crore

b) Current Status:

- Tender for 3 initial GTS tendered and Letter of Intent (LoI) under process

(Copy RFP and tender document attached **Annexure d**)

4.6 Construction & Demolition (C&D) Waste Processing Facility

a) Proposed Facility:

- Capacity: 125 TPD
- Estimated cost: Rs. 7.5 Crore

b) Current Status:

- DPR under preparation



5. Establishment of Composting Shed: To establish a composting shed for efficient windrow composting in Srinagar, ensuring the process is not hindered by the region's climatic conditions. (Copy of work order attached **Annexure E**)

6. Anti-Odour Measures at Achan Landfill Site

The Srinagar Municipal Corporation (SMC) is utilizing anti-odour substances to control and mitigate bad odours at the Achan landfill site.

(Copy of purchase order attached **Annexure F**)

7. Additional Measures for Improving Waste Management

- Installation of 3000 color-coded litter bins
- Deployment of 13 underground bins
- GIS-based Integrated Waste Management System
- GIS-based Integrated Waste Management System

8. Enforcement and Compliance

8.1 SWM Rules & Bye-laws Enforcement

- Offences compounded to date: 396
- Amount recovered: Rs. 11.50 Lakh

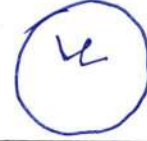
8.2 Waste Collection

- Current status: 100% Door-door waste collection
- Target: Achieve 100% segregated waste collection by October 2025
- Strategy:
 - * Intensive awareness campaigns
 - * Incentives for compliant households/commercial establishments
 - * Penalties for non-compliance

The successful implementation of this action plan will transform the solid waste management scenario in Srinagar, ensuring 100% scientific processing of municipal

solid waste by 2026. Regular monitoring, timely fund allocation, and stakeholder engagement will be crucial for achieving the set targets.

Acchan landfill Site:



Name of Dumpsite	Acchan
Co-ordinates of Dumpsite	Latitude: 34.123938
	Longitude: 74.785424
Distance from the town	10 km. (Avg.)
Area of dumpsite:	123 acres.
Start date of dumpsite	1985
Category	Open dump site
Incoming waste quantity	600 MT/day
Accumulated waste quantity	11 lakh MT Approx. (Now at Achan)
Weighbridge available at dumpsite	1
Access road	Yes

Sanction for Land Transfer for Waste Management Facilities:

The transfer of state land measuring 516 kanals and 27 marlas, identified as No. 417, located at Saidapora Achan, Tehsil and District Srinagar, from the Revenue Department to the Srinagar Municipal Corporation (SMC) for the installation of mechanical composting facilities and the dumping of city waste, has been sanctioned as per Order No: REV(NDK)102 of 1985.

Additionally, an extra 385 kanals and 13 marlas of land have subsequently been transferred to the SMC for the same purpose.

(Copy land transfer documents attached **Annexure G**)

Jammu and Kashmir Pollution Control Committee

522

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

The Deputy Commissioner,
Srinagar

No. JKPCC/NGT/24/452-56

Dt. 23-07-2024.

Sub:- Hon'ble NGT order dated 15-05-2024 in O.A. No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC)

Sir,

Please refer the subject captioned above. In this connection, I am to say that in compliance to the directions of Hon'ble NGT dated 15-05-2024, following members of the Joint Committee constituted by the Hon'ble NGT visited the Achan Landfill site on 15-07-2024 scheduled date of the visit:

- 1) Prof. Sanjay Deshmukh, Department of Life Sciences, Mumbai University.
- 2) Ghansham Singh, Member Secretary, JK Pollution Control Committee (undersigned).
- 3) Dr. Narinder Sharma, Director/Scientist 'F' CPCB, RD Chandigarh.

Mr. Zahoor Ahmed, Additional District Development Commissioner Srinagar, Mr. Aijaz Ahmed Shah, Assistant Commissioner (Revenue) Srinagar (Representative of DC Srinagar), and Mr. Nazir Ahmed Baba, Chief Sanitary Officer of SMC Srinagar (representative of Commissioner SMC), and Mr. Abhijeet Joshi, Regional Director JKPCC Kashmir also accompanied the visiting members of the committee at the site.

The Chief Sanitary Officer SMC Srinagar apprised the visiting members that land measuring about 902 kanals was allotted to the Srinagar Municipal Corporation in the year 1986 for establishment of **Waste Treatment Facility** at Achan and allotted land is currently in use and occupation of SMC.


During the visit of the Committee, some local residents as also the Social Welfare Committee, Zoonimar Srinagar, also submitted a memorandum to the visiting members of the Committee at the site in which the said welfare committee among other issues also pointed out that the dumping site is originally a heritage site i.e. Bagh-i-Shagufa and the area is actually the wetland (copy of the representation enclosed).

2564

You are therefore, requested to ask the Assistant Commissioner Revenue Srinagar / SDM concerned to furnish the following information :-

1. The total land allotted to the SMC for establishment of waste management facility at Achan Landfill site as per the revenue record.
2. Number of the villages falling adjacent to the site, their names and number of the families / population residing in these villages.
3. The status of the allotted land to the SMC as recorded in the Record of Rights (ROR) and Annual Records of the said village along with revenue record.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 23.7.24
JKPCC

Copy to :-

- 1) Financial Commissioner (Additional Chief Secretary), Forest, Ecology and Environment department, Civil Secretariat, J&K, Jammu/Srinagar for kind information.
- 2) The Divisional Commissioner, Kashmir for favour of information.
- 3) The Commissioner, Srinagar Municipal Corporation for favour of information.



Government of Jammu and Kashmir
Office of the Deputy Commissioner / District Magistrate Srinagar
(Amar Niwas Complex Tankipora Srinagar)
Email: dcsgr-jk@nic.in, Ph. /Fax: 0194-2477033 /2452182

Chairman,
Pollution Control Committee,
Srinagar.

No:- DCS/ARA(901)2024/371

Dated:- 24/08/2024

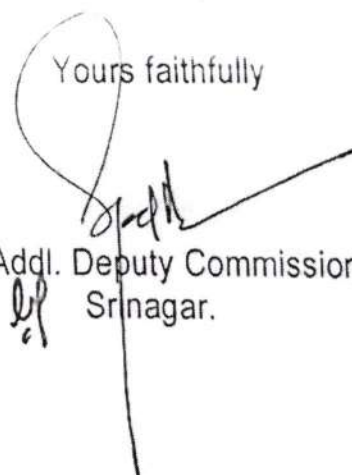
Subject: Hon'ble NGT order dated: 15.05.2024 in O.A. No.543/2024 titled Raja Muzaffar bhat Vs Ministry of Environment, Forest and Climate Change (MoEF&CC).

Ref: No. JKPCC/NGT/24/452-56 dated:23.07.2024

Sir,

Apropos the subject and referece cited above, the requisite information as received from tehsildar Eidgah vide No. 676/OQ/TEG/24 Dated: 12.08.2024 is hereby enclosed for your kind perusal.

Yours faithfully


Addl. Deputy Commissioner
Srinagar.

Government of Jammu and Kashmir
OFFICE OF THE TEHSILDAR EIDGAH SRINAGAR

The Deputy Commissioner
Srinagar.

No: - 676/OQ/TEG/24

Dated: - 12-08-2024

Subject: Hon'ble NGT order Dated: 15/05/2024 in O.A. No. 543/2024 Muzaffar Bhat
Vs Ministry of Environment, Forest and Climate Change (MoEF&CC).

Sir,

In reference to your office letter No. DCS/ARA/(901)2024/406-407 Dated: 31/07/2024, the point wise reply to the requisite information as desired is as under:

- 516 Kanal 07 Marlas under Khasra No 417 vide Govt order No. Rev (NDK) 102 of 1985 Dated: 27/03/1985 vide mutation No. 563.
-

No of Villages falling adjacent to the site		
Name of village	No. of Families	Population residing in these villages
Saidapora Achan	1300	6352
Sangam	700	3356
Zoonimar	3558	17548
Dedmaribagh	190	973
Shunglipora	311	1479

- Status of land as per ROR and as per Jamabandi is State Land. (Extracts Enclosed)

Hence submitted for favor of further necessary action.

Yours faithfully

Tehsildar Eidgah
Srinagar

Teh: 676
P. 22/08

ARA
write to
DCA PCC
GSA com in forward
22/8/24

Signature
TEHSILDAR EIDGAH
SRINAGAR (OQ)

انتخاب خسرہ گرداوری موضع صدر پورہ اصفیٰ تحصیل ماچھی ضلع سرشنگر

رقبہ	نام مالک معہ احوال			نام کاشتکار معہ احوال		
	کھال	را	کھال	کھال	را	کھال
016				سرکار		
				موجودہ محکمہ سرزندگی		
				موجودہ محکمہ سرزندگی		

نوٹ:- شکر مند اسب اسکم در ابتدا کسے بغیر فی فیڈ کارڈ سے لکھیں
 24-58-24
 24

R.O.R.

انتخاب جمعیتی ایشلیقت ابات موضع صوبہ پنجاب تحصیل کاجی ضلع روضہ یار مرتبہ سال 1949 بلدیہ

۱	۲	۳	۴	۵	۶	۷	۸	۹	۱۰	۱۱	۱۲	۱۳
نام پیدائشی	نام پیدائشی	نام مالک مع احوال	نام کاشتکار مع احوال	وساکن آبیائی	نام سر زمین مع احوال	رقبہ پیدائشی	لگان زمین مع احوال	پرستی مع احوال	مطالبہ زمین مع احوال	حوالہ نقلات	رقبہ	رقبہ
۱	۱	خالصہ سربکار	محمود سربکار		۱	۱	۱	۱	۱	۱	۱	۱

نوٹ: یہ دفتر مذکورہ کے سرکار کے لئے ہے۔
 - محمد سربکار

۱۹۹۴-۹۳

مرتبہ سال

ضلع سرمنگم

جامعہ

انتخابات جمعیتی / مستحقیت / اہلیت موضع لیسٹ پورہ (صحیح) تحصیل

۱	۲	۳	۴	۵	۶	۷	۸	۹	۱۰	۱۱	۱۲	۱۳
نمبر حقیقت	نمبر حقیقت	نام طرف ایسی	نام مالک معاد حوال	نام کاشتکار معاد حوال	مسائل آبپاشی	نمبر خسرہ معاد حقیقت	رقبہ بقیہ کھم	نگان جو راز معاد انکسٹ	پریشہ کھم دار	مطابق تواریخ سال و ہوا	حوالہ اشکالات	نقطہ
											نمبر قسم	
۱۷۴	۵۰۰	سرکار روہنگا	مفتوحہ منہ قویم برنگر	مفتوحہ منہ قویم برنگر	مسائل آبپاشی	نمبر خسرہ معاد حقیقت	رقبہ بقیہ کھم	نگان جو راز معاد انکسٹ	پریشہ کھم دار	مطابق تواریخ سال و ہوا	۵۶۰۰	سیح

نوٹ:- مندرجہ اہلیت و معاد حوالہ کے لئے درخواست دہندگان کو نوٹس ۱۸/۸/۹۳

Particulars
Date
rel.

۲۰۲۴
 ۲۰۲۲
 ۲۰۲۴

The Commission
 on the Status of Women
 has the honor to acknowledge
 the receipt of your letter
 of 10/10/2024 regarding
 the issue of women's
 rights in the workplace.
 We are pleased to hear
 that you are actively
 engaged in this important
 matter and we will continue
 to work closely with you
 to address the concerns
 raised in your letter.
 We will be in touch with
 you again in the near
 future.

روز سرشت بیواری لقمه بعد پوره اچین مزین
سورضه است 2024

صبا صبا ب
به پیشم با صبا - بعد صفت مرکبات با با کما که مزین
کما ۲۱۲۱ و صبر سرکار و بجز تقریبی صبا کما که منت منت
سبز ۵۶۳ منت فرد دست از دین ۱۹۸۵ و ۱۵۲ (۱۵۸۲) Par
صودخ ۲۷-۳ کما بصفت بصفت کما سرنگه صوبه
نقل بود - و سر ز دست اندر و وار بند و ذریع
فرد سرنگه صوبه - این دیو که عذر بعضی فرد
کار دانت کما است

2/24

نویسنده